

BEFORE THE NATIONAL GREEN TRIBUNAL,  
(EASTERN ZONE BENCH, KOLKATA)  
MEMORANDUM OF APPLICATION  
[Under Section 18(1) read with Sections 14, 15 of National Green  
Tribunal Act, 2010]  
ORIGINAL APPLICATION NO. 72 OF 2025/EZB

PRAKASH DAS

....Applicant

VERSUS  
THE STATE OF WEST BENGAL & ORS.

....Respondents

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Applicant



Mr. Bikash Shaw, Advocate for the Applicant,  
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BEFORE THE NATIONAL GREEN TRIBUNAL,  
(EASTERN ZONE BENCH, KOLKATA)  
MEMORANDUM OF APPLICATION  
[Under Section 18(1) read with Sections 14 and 15 of National Green  
Tribunal Act, 2010]

ORIGINAL APPLICATION NO. OF 2025/EZB

IN THE MATTER OF:  
PRAKASH DAS

... APPLICANT  
VERSUS

THE STATE OF WEST BENGAL & ORS.  
... RESPONDENTS

SYNOPSIS

The applicant is a public spirited person and instrumental in various activities espousing the cause for welfare of the general public. The applicant also works tirelessly towards protecting the environment and the society at large and is the secretary of Non-Governmental Organization, namely, Panagarh Nagarik Mancha.

The applicant presently is aggrieved by the illegal attempts made by the private respondents to fill up water bodies lying and situated at Village and Mouja Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat (hereinafter referred to as the 'said water body') and inaction and/or non-action on the part of the statutory authorities in not restraining the private respondents from doing so.

The respondent nos. 1 to 6 are statutory authorities and the respondent no. 7 to 38 are individuals, who are the main accused of filling up water bodies and the private respondents are the owners of All That the water bodies measuring about 0.99 acre lying and situated at Village and Mouja Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat.

In the year 2016, the applicant and various other local people noticed that the private respondents are filling up the said water body by putting earth in the same using dumpers, pay-loaders and even bulldozers.

The applicant alongwith some other local people filed two separate complaints before B.L. and L.R.O., Kanksa on 16<sup>th</sup> November 2016 and 25<sup>th</sup> November 2016, thereby pointing out the aforesaid illegal acts of filling up of water body.

Thereafter, in the year 2018, the applicant obtained a status report in respect of the said water body from the official website of the Land Reforms Department,

Government of West Bengal, wherein the status of the land had been clearly shown as 'pukur' i.e. pond. The applicant alongwith local people have demonstrated against the aforesaid illegal filling up of water body but the local administrations have not taken any positive steps to that effect.

During second wave of Covid-2019, taking the advantage of lockdown and other restrictions imposed by Government, both State and Central, one of the private respondent, Hardayal Singh @ Nata Singh openly started filling up the water body very rapidly for which the applicant and other local people protested to such acts but without paying any heed they continued to achieve their goal. Finding no alternative the applicant and other local people filed a complaint on 8<sup>th</sup> June 2021 before the concerned B.L. & L.R.O., Kanksa Block.

Despite receiving the aforesaid complaint, no positive response was yielded from the statutory authorities. After coming to know that the accused persons, with the help of some government officials are changing the records of the aforesaid water body and surprisingly the same have been illegally converted to bastu i.e. residence.

The applicant through his NGO filed two public petitions one before Additional District Magistrate and L.R, Asansol, Paschim Burdwan and before the Hon'ble Minister In Charge, Panchayat Department, Government of West Bengal on 23<sup>rd</sup> September 2024 and 21<sup>st</sup> October 2024 respectively thereby alleging that as to how the miscreants are openly filling up the water body and as to how the government officials have come into aid of such miscreants by illegally changing the nature and character of the land

Inspite of receiving one after another complaint, the statutory authorities are maintaining stoic silence and this inaction on their part are basically patronizing the illegal acts and conducts of the private respondents to complete their mischief.

#### LIST OF DATES

Date	Particulars
1994	The land record clearly shows that there was a water body lying and situated at Village and Mouja Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat.
In the year 2016	The applicant and other local people noticed that the private respondents, are filling up a pond lying and situated at Village and Mouja Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat by dumping garbage, rubbishes etc. in order to make illegal construction thereat.
16 <sup>th</sup> November 2016 and 25 <sup>th</sup>	The applicant alongwith some other local people filed two separate complaints before B.L. and L.R.O., Kanksa thereby pointing out the aforesaid illegal acts of filling up of water body and also requesting to take appropriate steps in the matter thereby restraining the accused persons

November 2016	from continuing with the aforesaid illegal acts.
In the year 2018	The applicant obtained a status report in respect of the said water body from the official website of the Land Reforms Department, Government of West Bengal, wherein the status of the land had been clearly shown as 'pukur' i.e. pond.
In the year 2021	During the second wave of Covid-2019, taking the advantage of lockdown and other restrictions imposed by Government, both State and Central, one of the private respondent, Hardayal Singh @ Nata Singh openly started filling up the water body by employing huge men and machineries.
2 <sup>nd</sup> June 2021	The applicant and other local people although protested but the private respondents further started illegal filling up of the said water body and continued thereafter.
8 <sup>th</sup> June 2021	The applicant and other local people having no alternative filed a complaint before the concerned B.L. & L.R.O., Kanksa Block.
13 <sup>th</sup> September 2024	The applicant obtained a subsequent land record of the said water body wherein the said water bodies have been illegally converted to bastu i.e. residence.
23 <sup>rd</sup> September 2024 and 21 <sup>st</sup> October 2024	The applicant through his NGO filed two public petitions one before Additional District Magistrate and L.R, Asansol, Paschim Burdwan and before the Hon'ble Minister In Charge, Panchayat Department, Government of West Bengal complaining that as to how the miscreants are openly filling up the water body and as to how the government officials have come into aid of such miscreants by illegally changing the nature and character of the land maintained with the Land Reforms Department.
	Hence this instant Application.

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL JURISDICTION**

**ORIGINAL APPLICATION NO. OF 2025/EZB**

(An application under section 18(1) read with Sections 14 and 15 of  
National Green Tribunal Act, 2010)

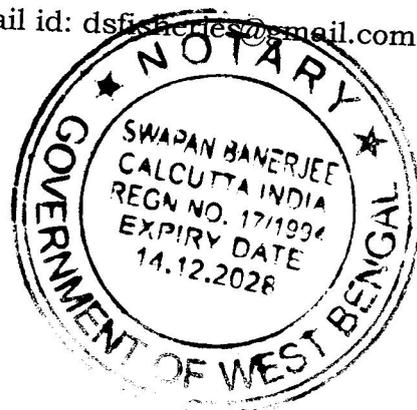
IN THE MATTER OF:

PRAKASH DAS, son of Late Atul  
Krishna Das, residing at Village  
Panagarh, P.O. Panagarh Bazar, P.S.  
Panagarh, District Paschim  
Burdwan, West Bengal – 713148.

.... APPLICANT

Versus

1. The State of West Bengal  
service through the Chief Secretary,  
Government of West Bengal having  
its office at "Nabanna", Howrah 325,  
Sarat Chatterjee Road, Howrah-711  
102. Email Id: cs-westbengal@nic.in
2. The Director of Fisheries,  
Government of West Bengal having  
its office at Meen Bhawan, 31 GN  
Block, Sector-V, Kolkata-700 091.  
Email id: dsfisheries@gmail.com



3. The Chairman, West Bengal Pollution Control Board having its office at Paribesh Bhawan, 10A, Block LA, Sector III, Salt Lake City, Kolkata-700 098. Email Id: net.wbpcb-wb@bangla.gov.in
4. The District Magistrate, Paschim Burdwan, District Magistrate's Office ADDA Administraive Building, Kanyapur, Post office - Ramkrishna Mission, Pin - 713305. Email Id: dmpaschimbardhaman@gmail.com
5. The BL & LRO, Kanksa Block, Paschim Burdwan, Post office -Panagarh Bazar, Police station - Panagarh , Pin-713148. Email id: dlropaschimbardhaman@gmail.com
6. The Officer In-charge, Kanksa Police Station, Kanksa Road, near Kanksa Girls' High School, Kanksa, Paschim Burdwan - 713148. Email id: kanksapsadpc@gmail.com.

7. Tilokchandrapur Gram Panchayat, service the Proadhan, having its office at Kanksa Block, Paschim Burdwan, Post office - Panagarh Bazar, Police station - Panagarh , Pin-713148. Email Id: banshidas482@gmail.com.
8. Madina Khatun, Wife of Abdul Ajej, Residing at Station Road, Panagarh Bazar, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.
9. Pravash Kumar Das, son of Late Atul Krishna Das, residing at Village - Panagarh, Post Office - Panagarh Bazar, District - Paschim Bardhaman, Pin - 713148.
10. Gurugoti Das, son of Karunamoy Das, residing at Village - Prayagpur, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.
11. Munir Ahammad Sekh, Son of Najar Mohammad, residing at Village - Kanksa Mollapara, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

12. Sahida Bibi, wife of Mohammad Kaium Ansari, residing at Village - Prayagpur, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.
13. Basir Ahamad, son of Najar Mohammad, residing at Village - Kanksa Mallapara, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.
14. Sagir Ahammad, son of Najar Ahammad, residing at Village - Kanksa Mallapara, P.O: Panagarh Bazar, District: Paschim Bardhaman, Pin: 71314.
15. Hakikkul Nesha Bibi, wife of Sagir, residing at Village - Kanksa Mollapara, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.
16. Banshidhar Das, son of Habu das, residing at Village - Prayagpur, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.
17. Suryanarayan Das, son of Laxminarayan Das, residing at Village - Prayagpur, Post Office -

Panagarh Bazar, District: Paschim  
Bardhaman, Pin: 713148.

18. Satyanarayan Das, son of  
Laxminarayan Das, residing at  
Village - Prayagpur, Post Office -  
Panagarh Bazar, District: Paschim  
Bardhaman, Pin: 713148.

19. Sakina Begum, wife of Md.  
Rahamatulla, residing at Village -  
Prayagpur, Post Office - Panagarh  
Bazar, District: Paschim  
Bardhaman, Pin: 713148.

20. Md. Nizamotulla, son of  
Rahamatulla, residing at Village -  
Prayagpur, Post Office - Panagarh  
Bazar, District: Paschim  
Bardhaman, Pin: 713148.

21. Md. Sahematulla Khan, son  
of Md. Rahamatulla, residing at  
Village - Prayagpur, Post Office -  
Panagarh Bazar, District: Paschim  
Bardhaman, Pin: 713148.

22. Md. Sumiyantulla Khan, son  
of Md. Rahamatulla, residing at  
Village - Prayagpur, Post Office -  
Panagarh Bazar, District: Paschim  
Bardhaman, Pin: 713148.

23. Raju Aich, son of Babul Aich, residing at Village - Chandpur, Post Office - Budbud, District: Purba Bardhaman, Pin-713403.
24. Bablu Aich, son of Narendranath Aich, residing at Village - Chandpur, Post Office - Budbud, District: Purba Bardhaman, Pin-713403.
25. Hardial Singh, son of Sardar Nasib Singh, residing at Village - Prayagpur, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.
26. Munir Ahamad, son of Najar Mahammad, residing at Village - Prayagpur, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.
27. Anisha Begum, wife of Sahanatulla Khan, residing at Village - Prayagpur, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.

28. Ramrup Roy, son of Gunadhar Roy, residing at Village - Prayagpur, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.
29. Amrita Nag, wife of Ramrup Nag, residing at Pangarh Bazar, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.
30. Md. Sahanatulla Khan, son of Md. Rahamatulla, residing at Village - Prayagpur, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.
31. Abdul Raja, son of Aziz Raja, residing at Village - Kanksa Mallapara, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.
32. Mehamud Ansari, son of Kaium Ansari, residing at Village - Kanksa Mallapara, Post Office - Panagarh Bazar, District: Paschim Bardhaman, Pin: 713148.
33. Sahela Banu, wife of Abdul Raja, residing at Village - Prayagpur, Post Office - Panagarh Bazar,

District: Paschim Bardhaman, Pin:  
713148.

34. Samsul Ansari, son of Kaium  
Ansari, residing at Village - Kanksa  
Mollapara, Post Office - Panagarh  
Bazar, District: Paschim  
Bardhaman, Pin: 713148.

35. Naz Parvin, wife of Md.  
Mustakim, residing at Village -  
Prayagpur, Post Office - Panagarh  
Bazar, District: Paschim  
Bardhaman, Pin: 713148.

36. Sufiantulla, son of  
Rahamatulla, residing at Village -  
Prayagpur, Post Office - Panagarh  
Bazar, District: Paschim  
Bardhaman, Pin: 713148.

37. Md. Niyamtulla Khan, son of  
Rahamatulla Khan, residing at  
Village - Prayagpur, Post Office -  
Panagarh Bazar, District: Paschim  
Bardhaman, Pin: 713148.

38. Md. Rize Ahamed, son of  
Sagir Ahamed, residing at Village -  
Kanksa Mallapara, Post Office -  
Panagarh Bazar, District: Paschim  
Bardhaman, Pin: 713148.

## .... RESPONDENTS

1. The address of the applicant is as given above for the service of notices of this application and that of his representatives.
2. The addresses of the respondents are as given above for service of notice of this application and that of their representatives.
3. The applicant above named beg to present the Memorandum of Application against inaction/wrong action on the part of the respondent Nos. 1 to 38 on the grounds set out hereunder.

**4. FACTS IN BRIEF:**

- a) The applicant is a citizen of India and the social activist. The applicant being a public spirited person, has been instrumental in various activities espousing the cause for welfare of the general public who cannot approach the justice due to their economic or social downtrodden condition or due to other reasons, whatsoever.
- b) The applicant is working tirelessly towards protecting the environment and/or the society in large from the different acts of pollution. The applicant is the Secretary of a Non-Governmental (NGO), namely, Panagarh Nagarik Mancha and works for betterment of environment and also for society at large.
- c) The applicant is always being concerned for environment protection and presently is aggrieved by the illegal attempts made by the private respondents to fill up water bodies lying and situated at Village and Mouja Prayagpur, P.S. Kanksa, Block

Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat and inaction by the statutory authorities in not restraining the private respondent from doing so.

- d) The respondent nos. 1 to 7 are all statutory authorities and/or constitutional bodies and/or holders of public offices. The respondents discharge duties, powers and functions and are also entrusted with the duties of protection the environment of the State in every manner possible. Respondents No. 8 to 38 are individuals, who are the main accused of filling up water bodies.
- e) That the private respondents no. 8 to 38 are the owners All That the water bodies measuring about 0.99 acre lying and situated at Village and Mouja Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat (hereinafter referred to as the 'said water body').
- f) That in the year 2016, for the first time the applicant and various other local people noticed that the private respondents, are filling up the said water body, slowly but steadily by dumping garbage, rubbishes etc. in order to make illegal construction thereat. Since none of the statutory authorities took any step against such illegal act of filling up of water body by the private respondents, subsequently, the private respondents started filling up the same directly by putting earth in the same using dumpers, pay-loaders and even bulldozers. Photographs evidencing such facts of illegal filling up of water body are annexed hereto and collectively marked with the letter "A".

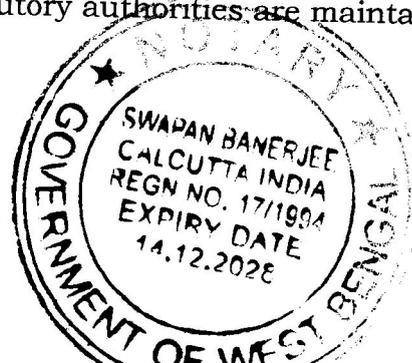
- g) That the applicant alongwith some other local people filed two separate complaints before B.L. and L.R.O., Kanksa on 10<sup>th</sup> November 2016 and 25<sup>th</sup> November 2016, thereby pointing out the aforesaid illegal acts of filling up of water body and also requesting to take appropriate steps in the matter thereby restraining the accused persons from continuing with the aforesaid illegal acts. Copies of the complaints dated 10<sup>th</sup> November 2016 and 25<sup>th</sup> November 2016 are annexed hereto and collectively marked with the letter "B".
- h) It is pertinent to mention here that the aforesaid act of illegal filling up of water body was widely publicized in various leading newspapers of the State, wherein it was clearly mentioned that although the local people have demonstrated against the aforesaid illegal act but surprisingly the local administration have been silent in the matter and no positive steps have been taken by the statutory authority save and except issuing some notices. In such newspaper reports it was further alleged that instead of taking steps to stop such illegal act and restraining the wrong doers, as a matter of fact the government officials are acting hand in gloves with the accused person in completing the mischief. The applicant craves leave to refer copies of such newspaper reports at the time of hearing, if required.
- i) That in the year 2018, the applicant obtained a status report in respect of the said water body from the official website of the Land Reforms Department, Government of West Bengal, wherein the status of the land had been clearly shown as 'pukur' i.e. pond. A

copy of the above status report dated 4<sup>th</sup> September 2018 is annexed hereto and marked with the letter "C".

- j) That in the year 2021, during the second wave of Covid-2019, taking the advantage of lockdown and other restrictions imposed by Government, both State and Central, one of the private respondent, Hardayal Singh @ Nata Singh openly started filling up the water body by employing huge men and machineries. The applicant and other local people although protested but without paying any heed to such protest the aforementioned accused person started filling up the water body on or about 2<sup>nd</sup> June 2021 and continued thereafter. The applicant and other local people having no alternative filed a complaint on 8<sup>th</sup> June 2021 before the concerned B.L. & L.R.O., Kanksa Block. A copy of the said complaint dated 8<sup>th</sup> June 2021 is annexed hereto and marked with the letter "D".
- k) That even after receiving the aforesaid complaint no positive response was yielded from the statutory authorities and this prompted the private respondents to not only change the physical nature and character of the land but also records of the said land in an illegal manner. The applicant after receiving information from reliable sources to the effect that the accused persons, with the help of some government officials are changing the records in respect of the aforesaid water body, once again obtained land information report from the office of the B.L. & L.R.O, Kanksa and after obtaining the same the applicant was shocked to find that record of some of the water bodies have been illegally converted to bastu i.e. residence. It is pertinent to mention here that the

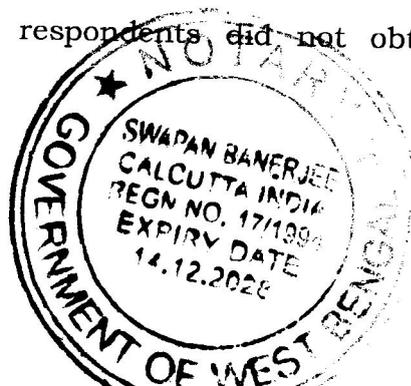
records of the aforementioned land have been changed illegally as there is no provision to convert a water body to residential land by any means. A copy of the subsequent land record obtained by applicant on 13<sup>th</sup> September 2024 is annexed hereto and marked with the letter "E".

- l) In this regard the applicant also managed to obtain land information report in respect of the aforesaid land which shows that even in the year 1994 the land record clearly shows that there was a water body in the aforesaid area in the said plot bearing number 523. A copy of the old land record obtained by applicant is annexed hereto and marked with the letter "F".
- m) That after obtaining the aforesaid two land records one for the year 1994 and other for the year 2024, the applicant through his NGO filed two public petitions one before Additional District Magistrate and L.R, Asansol, Paschim Burdwan and before the Hon'ble Minister In Charge, Panchayat Department, Government of West Bengal on 23<sup>rd</sup> September 2024 and 21<sup>st</sup> October 2024 respectively. By the said complaints, the applicant alleged as to how the miscreants are openly filling up the water body and as to how the government officials have come into aid of such miscreants by illegally changing the nature and character of the land maintained with the Land Reforms Department. Copies of the above two complaints dated 23<sup>rd</sup> September 2024 and 21<sup>st</sup> October 2024 are annexed hereto and collectively marked with the letter "G".
- n) That it is quite unfortunate that inspite of receiving one after another complaint, the statutory authorities are maintaining stoic



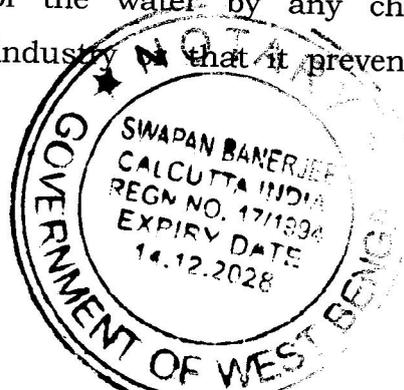
silence and this inaction on their part are basically patronizing the illegal acts and conducts of the private respondents to complete this mischief. Presently, the private respondents have filled up the said water body almost completely and even raised constructions thereupon. Copies of some photographs evidencing such illegal construction over the filled up water body are annexed hereto and collectively marked with letter "H". *Copies of image of said water body obtained from Google Earth are annexed hereto and collectively marked with letter "I".*

- o) Unfortunately, till date no fruitful steps have been taken by the respondent authorities on the basis of the various complaints of the applicant and other local people regarding illegal filling up of the said water body.
- p) That the applicant submits that from the aforesaid acts and conducts of the respondent authorities it is clear that the respondent authorities are acting hand in gloves with the private respondents and thus allowing them to illegally fill up the water bodies at the aforesaid area.
- q) The applicant submits that as per the provisions of the Inland Fisheries Act, 1984, filling up of any water body is illegal. Further, section 4C(2) of the West Bengal Land Reforms Act, 1955 contains that if a water body needs conversion for some purposes then a compensatory water body of equal or larger size of such water body which is required to be changed, converted or altered, will be created. Sub-section (3) of Section 4C of the L & LR Act has also specify that every order under sub-section (2) directing change, conversion or alteration shall specify the date from which such change, conversion or alteration shall take effect. It is submitted that the private respondents did not obtain any



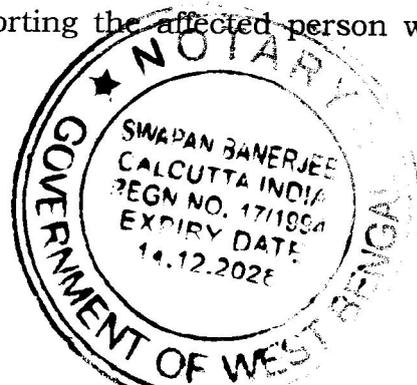
approval from the local authority and Local Body under the provisions of aforesaid acts and regulations for filling up of such water body and therefore their aforesaid acts are illegal and liable to be set aside.

- r) The applicant submits that the private respondents no. 7 to 38 could not be able to give shape of their vicious will/intention of filling up the entire stretch of the vast water body in question completely due to the resistance by some benevolent persons of the locality including the applicant herein but from the conduct of the private respondents, the applicant is reasonably apprehending that the entire stretch of the said water body may be illegally converted into a solid land at any material point of time for commercially exploiting the same by constructing thousands of residential and commercial unit to set up proposed township on the said vast stretch of water body.
- s) That the petitioner submits that the definition of the term "pollution" amongst other also include any act which endangers or is harmful or is injurious to the life and health of animals or plants or of aquatic organisms and the term 'pollution' also includes the alteration of physical properties of water. Thus, if a water body which is used for fishing purposes or is useful for the purpose of drinking water by the animals or helps watering of the plantations or aquatic organisms like, fish, crabs, frogs etc. is filled up and turned into solid land, such act would be covered in the term "pollution". This is all the more because of the definition of the "stream" which includes inland water and sub-terranean waters also. There can be no doubt that the Water Act, 1974 prevents the contamination of the water by any chemical discharge of the effluent any industry that it prevents the



alteration of the chemical properties of water by the discharge of sewage or any other liquid or gaseous or solid substance into the water including filling up the same by rubbish and/or earth. Therefore, an act of completely destroying any water body by filling up same would also be an act of pollution and in contravention of the Water Act, 1974. Further establishing the pucca structures and for that purpose illegally filling up the water bodies or encroaching upon the same, would also entitle the State Board under the Act to rise up and question the propriety or legality of such act. It is not only ~~the not only~~ the surface water with which the Act is concerned, but also the inland waters and sub-terranean waters. Therefore, the instant act of filling up of water body by the private respondents clearly violates the provisions of the Water Act, 1974.

- t) The applicant further submits that the West Bengal Pollution Control Board has been recognized by the Environment Act of 1986 to take care of the environment which includes water, air and land and interrelationship which exists among and between water, air and land and human beings, other living creatures, plants, microorganism and property and therefore the instant act of filling up of water body by the private respondents clearly violates the provisions of the Water Act, 1974 as well as Air Act, 1981 and the Environment (Protection) Act, 1986.
- u) The applicant in that backdrop submits that unless the prayers made hereinbelow are granted in favour of the applicant with utmost promptitude either in interim or ad-interim form, your applicant would suffer irreparable loss and injury in the form of losing his spirited social welfare activities which is now pertinently required for supporting the affected person who are



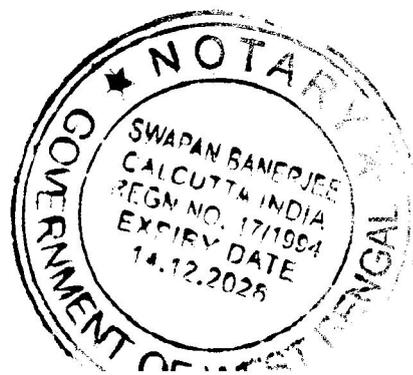
not getting legal assistance from the statutory authorities who are supposed to act lawfully to shield the evilness of such bad and illegal activities for building a graceful and healthy society.

- v) Your applicant states that your applicant has strong prima-facie case and balance of convenience and inconvenience stand in favor of the applicant and delay in delivering the order as prayed for hereinbelow in interim or ad-interim form would frustrate the purpose of delivering justice in favor of the applicant upon adjudication of the issue involved in this Original Application.

5. GROUNDS:

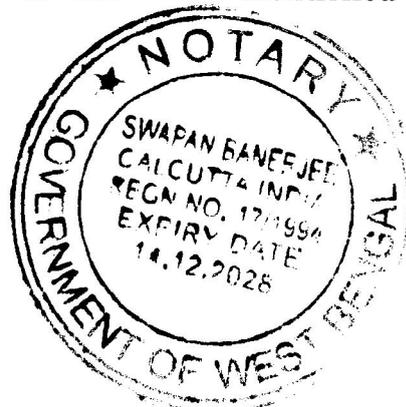
That being aggrieved by the illegal attempts made by the private respondents to fill up water bodies lying and situated in Village and Mouja Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat and inaction by the statutory authorities in not restraining the private respondent from doing so, the applicant begs to move this application on the following amongst other grounds:

- I. FOR THAT the statutory respondent authorities ought to have taken strict action against the private respondents for illegally filling up the aforesaid water body and for raising illegal and unauthorized construction of permanent and temporary nature thereat.
- II. FOR THAT the statutory respondent authorities ought to have forthwith taken steps for restoring the said water



bodies, by excavating earth poured into the same for filling up work.

- III. FOR THAT the statutory respondent authorities ought to have forthwith demolish the construction work, made by the private respondents over and above the illegally filled up water body.
- IV. FOR THAT the statutory respondent authorities ought to have forthwith taken all steps to ensure the preservation of the said water bodies and have erred by not doing so.
- V. FOR THAT the statutory respondent authorities ought to have restrain the private respondents from for making any construction on the said water body and have erred by not doing so.
- VI. FOR THAT the statutory respondent authorities ought to have taken steps against the miscreants who have acted in aid of the private respondents in changing the nature and character of the water body in the land records maintained with the concerned B.L. & L.R.O., because it appears from the plot information collected from the Govt. Website that the nature of the land has been illegally converted from 'water body' to 'residential area'..
- VII. FOR THAT various statutory authorities have allowed the private respondents to fill up the said water bodies by their inaction, without following the procedures laid down in appropriate legislations, as has been mentioned in this application.



- VIII. FOR THAT that acts and conducts of the respondents are bad in law on other grounds, which the applicant craves leave too urge at the time of hearing.
6. The applicant submits that unless the prayers as prayed for herein below are passed the applicant will suffer irreparable loss, prejudice and injury.
  7. That there is great urgency in moving this application as the private respondents have already filled up majority of the water body and have constructed buildings over the same and it is likely that the private respondents are going to create third party interest very soon by selling portions in the said illegal construction raised by them and unless necessary restrictions are imposed upon them, the instant application filed by the applicant shall become infructuous.
  8. The balance of convenience is in favour of orders as prayed for herein.
  9. Unless orders are passed as prayed for, your applicant shall suffer irreparable loss and prejudice.
  10. This application is bonafide and made for the interest of justice.

**LIMITATION:**

The applicant states that the application is within time prescribed. On coming to see that the private respondents have completed illegal construction over the said water body, the applicant made complaints before the statutory authorities and since the respondent authorities

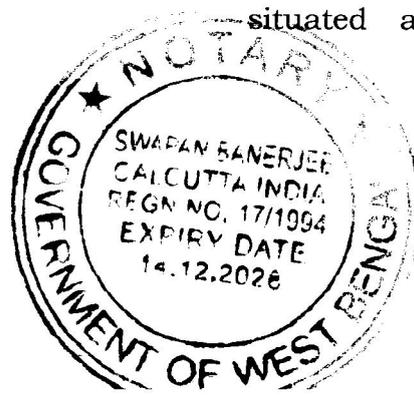


failed to response to such complaint, the applicant decided to move this application. Present application is thus not barred by time. *The private respondents filling up the waterbody in a rapid pace and carrying out illegal construction thereof, so the cause of action is continuous in nature.*

**PRAYER**

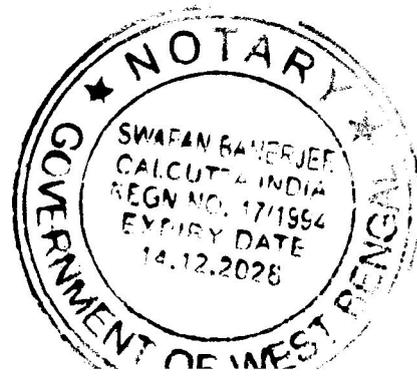
In the aforesaid circumstances, the applicant prays that this Hon'ble Tribunal will be gracious enough and pleased to grant:

- a. An order commanding the respondents, each one of them and their men / agents / servants to forthwith take necessary action in accordance with law against the private respondents for illegally filling up the said water bodies lying and situated at Village and Mouja Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat, measuring an area of 0.99 Acresd.
- b. An order commanding the respondents, each one of them and/or their men / agents / servants to forthwith restore the said water bodies, lying and situated at Village and Mouja



Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat, measuring an area of 0.99 Acres by excavating earth poured into the same for illegal filling up work.

- c. An order commanding the respondents, each one of them and/or their men / agents / servants to forthwith demolish all the construction work, made over the said pond/tank/water body by the private respondents.
- d. An order commanding the respondents, each one of them and/or their man / agents / servants to forthwith take all steps to ensure the preservation of the said water bodies, lying and situated at Village and Mouja Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat, measuring an area of 0.99 Acres and not to utilise any

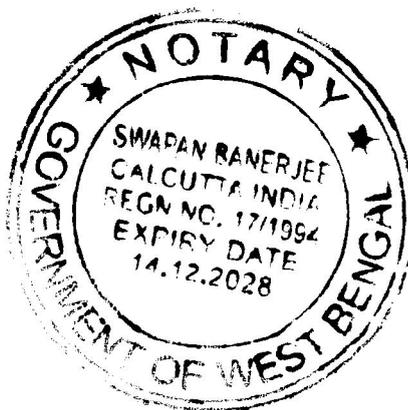


part/portion of said water body for any construction work.

- e. An order restraining the concerned private respondents, each one of them, their men, agents, servants, subordinates and/or assigns from making any construction by filling up the said water body lying and situated at Village and Mouja Prayagpur, P.S. Kanksa, Block Kanksa, J.L. No. 88, L.R. Dag No. 523, District Paschim Burdwan within Tilokchandrapur Gram Panchayat, measuring an area of 0.99 Acres.
- f. Ad-interim orders in terms of prayers as above.
- g. Orders as to costs.
- h. Such other further order or orders, direction or directions and Yours Lordships may deem fit and proper.

*Prakash Das*

APPLICANT



SL. NO. .... 23

**VERIFICATION**

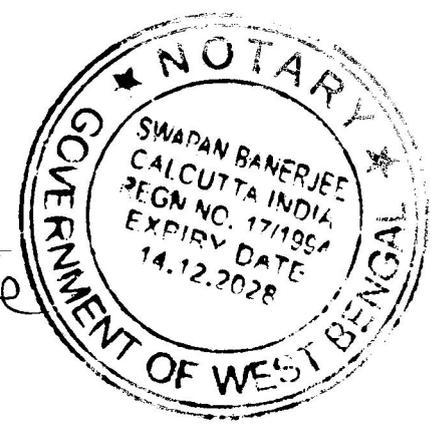
I, PRAKASH DAS, son of Late Atul Krishna Das, age about 66 years, by occupation - retired, by religion - Hindu, residing at Village Panagarh, P.O. Panagarh Bazar, P.S. Panagarh, District Paschim Burdwan, West Bengal - 713148, do hereby declare and state that the contents of paragraph Nos. 1 to 4(n) are true to my knowledge, which includes information derived from records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

Identified by me  
Prepared in my office  
Prakash Shaw  
Advocate

Prakash Das  
DEPONENT

Solemnly affirmed before  
me on this the 20<sup>th</sup> day of  
January, 2025.

L.T.(s) Signature(s) of the Exponent  
attested by me on identification  
Swapan Banerjee  
S. Banerjee, Notary, Calcutta, India  
Govt. of W.B. Regn. No. 17196A  
City Civil Court, Bar Association  
(2nd Floor) Calcutta-700 001

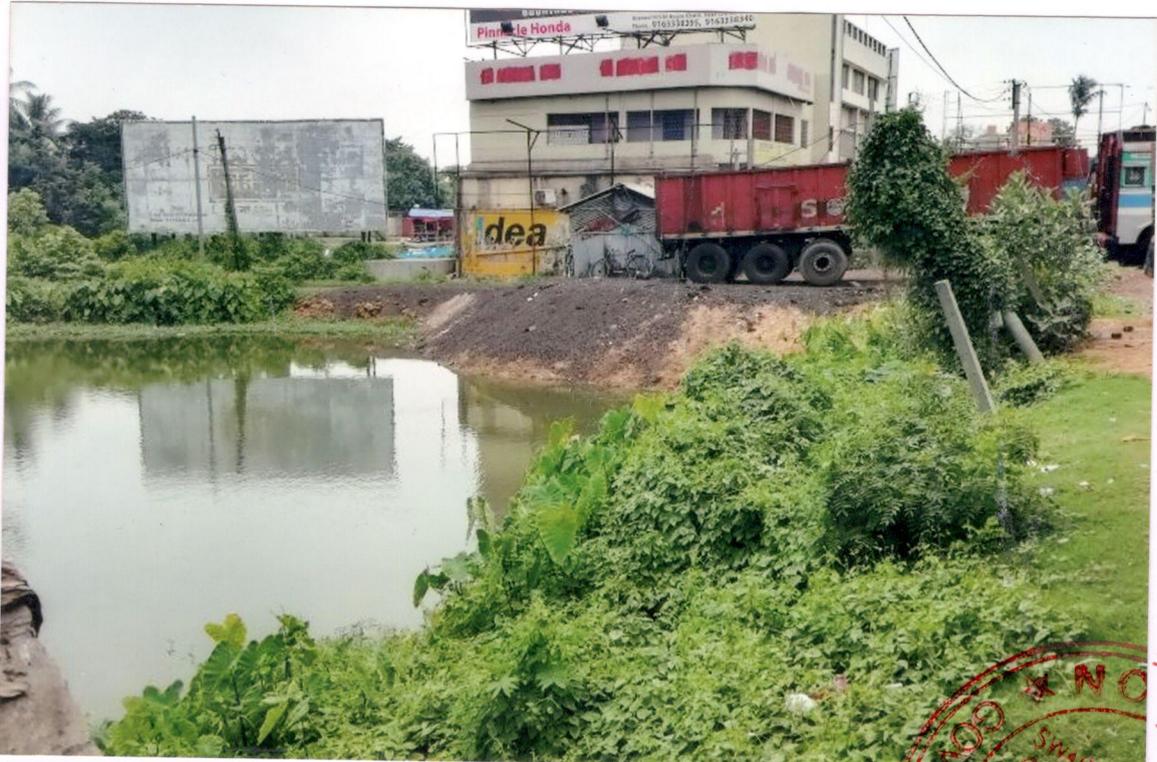


20 MAR 2025



Annexure - "A" 24





NOTARY  
SWAPN BANERJEE  
CALCUTTA INDIA  
REGN NO: 17/1994  
EXPIRY DATE  
14.12.2028  
GOVERNMENT OF WEST BENGAL





NOTARY  
SWAPAN BANERJEE  
CALCUTTA INDIA  
EUN NO. 17/1994  
EXPIRY DATE  
14.12.2022  
GOVERNMENT OF WEST BENGAL



To, The B.L & L.R.O  
KANKSA.



विषय: सुकर बुझाई रकम को,

आमदा निम्नलिखित प्रकार- विष्णुचन्द्र  
ग्राम पञ्चायत अर्थात् प्रयागपुर ग्राम  
समिती अर्थात् आणनाक गाविस अर्थात् प्रयागपुर  
ग्रामको २२० ना.प. को सुकर रकम  
एकै बलासय रहेछि, एकाकार सुकर सुकर  
दीककाम धरि कोषको कोष अर्थात् सुन  
कोष, आणनाक गाविस, आणनाक कोष  
कोष अर्थात्, गणना सुकर सुकर रकम कोष

अर्थात् सुकर-आणनाक कोष, निम्न  
कोष अर्थात् सुकर कोष अर्थात् सुकर कोष  
कोषको सुकर कोष अर्थात् सुकर कोष  
कोष अर्थात् सुकर कोष अर्थात् सुकर कोष  
कोष अर्थात् सुकर कोष अर्थात् सुकर कोष

एकै बलासय अर्थात् सुकर अर्थात् सुकर  
कोष अर्थात् सुकर कोष अर्थात् सुकर कोष  
कोष अर्थात् सुकर कोष अर्थात् सुकर कोष  
कोष अर्थात् सुकर कोष अर्थात् सुकर कोष

अर्थात् - प्रयागपुर

Copy to:

- 1. B.D.O, Kanksa,
- 2. Pradhan, Trilokchandra Pur Gram Panchayat.

- १। तर्फा सुकर
- २। सुकर कोष
- ३। सुकर कोष
- ४। सुकर कोष
- ५। सुकर कोष
- ६। सुकर कोष
- ७। सुकर कोष

अर्थात् सुकर कोष  
अर्थात् सुकर कोष  
अर्थात् सुकर कोष



6/4/2008

परमेश्वर प्रसाद

1) सूर्य प्रकाश

2) सूर्य प्रकाश

3) सूर्य प्रकाश

4) सूर्य प्रकाश

5) सूर्य प्रकाश

6) सूर्य प्रकाश

7) सूर्य प्रकाश

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9) सूर्य प्रकाश

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14) सूर्य प्रकाश

15) सूर्य प्रकाश

16) सूर्य प्रकाश

17) सूर्य प्रकाश

18) सूर्य प्रकाश

19) सूर्य प्रकाश

20) सूर्य प्रकाश

21) सूर्य प्रकाश

27B

To,  
The B.L. & L.R.O.,  
Kanksa.

Sub: To stop filling up of pond.

Sir,

We the undersigned, the residents of Village Prayagpur within the Gram Panchayat Trilokchandrapur, would like to inform you that, there is a water body named "Kankipukur" situated under Dag No. 523 within Prayagpur. People in the area have been using the pond for a long time. Bathing, washing utensils and washing clothes are done in that pond. The cattle drink water from that pond. Recently some people have been trying to fill up the pond with soil by measuring it and putting in pillars. Filling the pond will cause massive problems for the people of the area.

Hence, under these circumstances, it is prayed before you to investigate the matter on the ground so that measures can be taken to stop the filling up of pond.

Yours faithfully,

Sd/-

Address: Prayagpur

- 1) Tapos Dhibar;
- 2) Charu Daal;
- 3) Tapan Ghoria;
- 4) Mohan Dal;
- 5) Katic Day;
- 6) Maudira Roul;
- 7) Anil Ghoroi;
- 8) Ranjan Dal;
- 9) Ranjit Pramanik;
- 10) Mantu Ghoroi;
- 11) Sukumar Ghoroi;
- 12) (Illegible)

27C

~~27B~~

- 13) (Illegible);
- 14) Samir (illegible)
- 15) Illegible
- 16) Amit Chowdhury;
- 17) Budhan Chandra Kharui;
- 18) Asit (Illegible)
- 19) Subham Dhibar;
- 20) Tapas Ghoroi;
- 21) Chetu (Illegible)
- 22) Ashok Pramanik;
- 23) Sumdar Ghoroi;
- 24) (Illegible)
- 25) (Illegible)
- 26) Prasenjit Ghosh;
- 27) Hardhan Das;
- 28) Ranjit Mallick;
- 29) Mautu Ghoroi;
- 30) Debu (Illegible)

To  
The B.L.R.O  
Kanksa Block.

স্বাক্ষর,  
অধ্যক্ষ

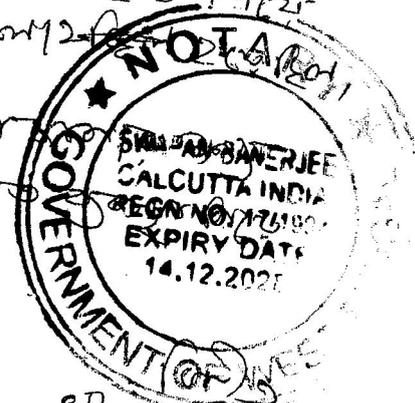
আমরা নিচের বিবৃতি বিবেচনা  
করে, শ্রীমান শ্রীমান, শ্রীমান (স্বাক্ষর) এর, ৭৫ পূর্ণাবস্থা  
সে।: অধ্যক্ষ, কান্সা ব্লক, কান্সা - বর্ধমান,  
- আমন্ত্রণ করা হয়েছে যে তার ২১. 25/11/2016  
তারিখে আমন্ত্রণের মাধ্যমে 7 টি মাসের পূর্ণাবস্থা  
D.T. Road. কান্সার (স্বাক্ষর) - কান্সা পূর্ণাবস্থা  
নং - 523 মোতায়েন পূর্ণাবস্থা, তা. ১০ - ১৪  
নিম্নলিখিত - তালিকা

1. লেট সেরাফিকাল - Late সেরাফিকাল (স্বাক্ষর)
2. বিদ্যুৎ শ্রীমান - Late সুইচম্যান (স্বাক্ষর)
3. লেট মাসিক - Late সেরাফিকাল (স্বাক্ষর)
4. নিয়ন্ত্রণ (স্বাক্ষর) - নিয়ন্ত্রণ (স্বাক্ষর)
5. লেট মাসিক - নিয়ন্ত্রণ (স্বাক্ষর)
6. পূর্ণাবস্থা - শ্রীমান (স্বাক্ষর)
7. বিদ্যুৎ শ্রীমান - Late শ্রীমান (স্বাক্ষর)
8. লেট সেরাফিকাল - লেট সেরাফিকাল (স্বাক্ষর)

3 তারিখ অর্থাৎ অর্থাৎ তার পূর্ণাবস্থা (স্বাক্ষর)  
নং - ৩০/৩৩০/7615 বিদ্যুৎ শ্রীমান (স্বাক্ষর)  
কান্সার - কান্সা ব্লক, কান্সা - বর্ধমান

- অর্থাৎ এই অর্থাৎ তার পূর্ণাবস্থা  
কান্সার - কান্সা ব্লক, কান্সা - বর্ধমান

Received But Contents not Verified  
Received Clerk.....  
Date..... 25.11.16.....



B. L. & L. R. O., Kanksa  
Panagarh-Burdwan

স্বাক্ষর

28A

To,  
The B.L. & L.R.O.,  
Kanksa.

Sir,

I humbly submit before you that I am Shri Dhiren Dhibar, son of Late Kalipada Dhibar, address :  
Prayagpur, P.O. Panagarh Bazar, District Burdwan.

I do inform you that, on 25.11.2016, at about 7.00 in the morning, the persons mentioned below and many other persons were illegally filling up the pond named "Kankipukur" lying under Dag No. 523, Mouza Prayagpur, J.L. No. 88 with pay loader vide no. WB/37L/7615, with the ashes placed on the pond's bank in the dark of the night.

The names of those persons are mentioned below: -

1. Sekh Fariad, son of Late Sekh Rashid (Prayagpur, Grihasthapara);
2. Bijoy Dhibar, son of Late Guinram Dhibar (Prayagpur);
3. Sekh Samim, son of Late Sekh Dawood (Barujjetala);
4. Niyajman (Shantu), son of Sirajma (Prayagpur Village Pathupara);
5. Sekh Samim, son of Khalek Mollik (Mollopara)
6. Pranab Chakraborty, son of Hiralal Chakraborty (Prayagpara)
7. Bipad Taran Mukherjee son of late Dhavmadas Mukherjee (Prayagpur)
8. Sekh Badal, son of Sekh Kasim (Mollapara)

Hence, it is prayed before you to take legal action against those people for filling up the pond illegally and make me obliged.

Sd/-  
Dhiren Dhibar

(Live Data As On 04/09/2018,16:34:58)

জে.এল নং (J.L No.): 088 থানা (P.S.): কাঁকসা

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
Plot No.	Classification	Total Area of the Plot(Acre)	Plot Map
523	পুকুর	0.99	

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
Khatian No.	Owner Name	Father/Husband	Share	Share Area(Acre)	Remarks
1051	মদিনা খাতুন .	আব্দুল আজিজ	0.0469	0.0800	Nil
1056	প্রভাস কুমার দাস	অতুল কৃষ্ণ	0.1000	0.1000	Nil
1388	গুরুগতি দাস	করুণাময়	0.1250	0.0800	Nil
1458	মুনির আহম্মদ সেখ	নজর মহম্মদ	0.0820	0.0500	Nil
1475	সহিদা বিবি কাইউম	মহম্মদ	0.0391	0.0400	Nil
1506	বসির আহমেদ	নজর মহম্মদ	0.0506	0.0500	Nil
1553	সাগীর আহম্মদ	নজর	0.0293	0.0300	Nil
1554	হাকীকুল নেসা বিবি .	সাগীর	0.0099	0.0100	Nil
1555	মহম্মদ সফিক	সাগির	0.0304	0.0300	Nil
1951	বংশীধর দাস	হাবু	0.0833	0.0800	Nil
1952	সূর্য্য নারায়ন দাস	লক্ষী নারায়ন	0.0833	0.0800	Nil
1953	শঙ্কর নারায়ন দাস	লক্ষীনারায়ন	0.0833	0.0800	Nil
1954	সত্যনারায়ন দাস	লক্ষীনারায়ন	0.0833	0.0800	Nil
2247	আনোয়ারা বেগম .	মহঃ ভাহের	0.5000	0.0500	Nil
2400	সকিনা বেগম .	মহঃ রহমতুল্লা	0.0250	0.0300	Nil
2401	মহঃ নিজামতুল্লা খান	রহমতুল্লা	0.0250	0.0200	Nil
2402	মহঃ সাহেমা তুল্লা খান	মহঃ রহমতুল্লা	0.0250	0.0300	Nil
2403	মহঃ সুমিয়ানতুল্লা খান	মহঃ রহমতুল্লা	0.0250	0.0200	Nil
3182	রাজু আইচ	বাবুল	0.0196	0.0200	Nil
3183	বাবলু আইচ	নরেন্দ্রনাথ	0.0195	0.0200	Nil
3421	হরদিয়াল সিং	সর্দার নসিব সিং	0.1000	0.1000	Nil
4138	মুনির আহমেদ	নজর মহম্মদ	0.0820	0.0500	Nil



Plot No.	Classification	Total Area of the Plot (Acre)	Plot Map
523	Pond	0.99	

Khatian	Owner Name	Father/Husband	Share	Share Area (Acre)	Remarks
1051	Madina Khatun	Abdul Ajeje	0.0469	0.0800	Nil
1056	Pravash Kumar Das	Atul Krishna Das	0.1000	0.1000	Nil
1388	Gurugoti Das	Korunamoy Das	0.1250	0.0800	Nil
1458	Munir Ahammad Sekh	Najar Mohammad	0.0820	0.0500	Nil
1475	Sahida Bibi Kaium	Mahammad	0.0391	0.0400	Nil
1506	Basir Ahamed	Najar Mahammad	0.0506	0.0500	Nil
1553	Sagir Ahammad	Najar	0.0293	0.0300	Nil
1554	Hakikkul Nesa Bibi	Sagir	0.0099	0.0100	Nil
1555	Mohammad Safick	Sagir	0.0304	0.0300	Nil
1951	Banshidhar Das	Habu	0.0833	0.0800	Nil
1952	Suryanarayan Das	Laxminarayan Das	0.0833	0.0800	Nil
1954	Satyanarayan Das	Laxminarayan Das	0.0833	0.0800	Nil
2247	Anoara Begum	Md. Tahir	0.5000	0.0500	Nil
2400	Sakina Begum	Md. Rahamatulla	0.0250	0.0300	Nil
2401	Md. Nijamotulla	Rahamatulla	0.0250	0.0200	Nil
2402	Md. Sahematulla Khan	Md. Rahamatulla	0.0250	0.0300	Nil
2403	Md. Sumiyantulla Khan	Md. Rahamatulla	0.0250	0.0200	Nil

29B

(Live Data As on 04/09/2018, 16:34:58)

J.L. No. 088 P.S. : Kanksa

Plot No.	Classification	Total Area of the Plot (Acre)	Plot Map
523	Pond	0.99	

3182	Raju Aich	Babul	0.0196	0.0200	Nil
3183	Bablu Aich	Narendranath	0.0195	0.0200	Nil
3421	Hardial Singh	Sardar Nasib Singh	0.1000	0.1000	Nil
4138	Munir Ahamad	Najar Muhammad	0.0820	0.0500	Nil

প্রতি  
সমষ্টি উন্নয়ন আধিকারিক  
কাঁকসা ব্লক  
শোঃ পানাগড় বাজার  
জেলা - পশ্চিম বর্ধমান  
পিন - ৭১৩১৪৮



বিষয় : লকডাউনবিধি অমান্যপূর্বক, পরিবেশের ভারসাম্যের তোয়াক্কা না করে, জনসাধারণের ব্যবহার্য পুকুর বার-বার ভরাটের বিরুদ্ধে আইনি পদক্ষেপের জন্য আবেদন।

মাননীয় মহাশয়,

আমরা নিম্নস্বাক্ষরিতগণ পশ্চিম বর্ধমান জেলার দুর্গাপুর মহকুমার অধীন কাঁকসা ব্লকের ত্রিলোকচন্দ্রপুর পঞ্চায়েতের অন্তর্গত প্রয়াগপুর গ্রাম ও তৎসলগ্ন এলাকার অধিবাসি।

আপনার অবগতির জন্য জানাই যে, প্রয়াগপুর গ্রামের প্রবেশ পথের মুখে, জি টি রোডের পাশে ও কালীমাতা সংঘের বিপরিতে জনসাধারণের দৈনন্দিন কাজে ব্যবহৃত কাঁকি নামের একটি পুকুর আছে, যার দাগ নম্বর-৫২৩, খতিয়ান নম্বর- ৩৪২১, জে এল নম্বর-(৪৪) ও মৌজা- প্রয়াগপুর।

দৈনন্দিন কাজে ব্যবহার করা ছাড়াও এলাকার জমে থাকা বৃষ্টির জল প্রবাহিত হয়ে গিয়ে এলাকার পরিবেশের ভারসাম্য রক্ষার কাজে পুকুরটির গুরুত্ব অপরিসীম। বিগত ২০১৬ সালে এই পুকুরটি প্রথমবার ভরাট করার শুরু করলে এলাকাবাসীর বাধাদানে সেই অপচেষ্টা বন্ধ হয়।

এই পুকুরটির মালিক হরদিয়াল সিং ওরফে নাতা সিং, পিতা- হরজিৎ সিং, নিবাস- রাজবীধ, জেলা- পশ্চিম বর্ধমান, বর্তমান লকডাউন বিধি, পুলিশ প্রশাসনের নিষেধ এবং স্থানীয় বাসিন্দাদের আপত্তি অগ্রাহ্য করে গত ০২/০৬/২০২১ এবং ০৫/০৬/২০২১ তারিখে প্রকাশ্য দিবালোকে পুনরায় পুকুরটি ভরাট করতে শুরু করে। এলাকাবাসির আপত্তি এবং স্থানীয় পুলিশ প্রশাসনের সহায়তার পুকুর ভরাট বন্ধ হয়।

একই পুকুর বার-বার ভরাটের অপচেষ্টার জন্য পুকুর মালিকের বিরুদ্ধে দৃষ্টান্তমূলক শাস্তির আবেদন জানাচ্ছি। আশা করি আমাদের এই আবেদন সহানুভূতির সঙ্গে বিবেচনা করে বাধিত করবেন।

তারিখ: ০৮/০৬/২০২১

প্রতিলিপি প্রেরিত হল:

- ১) জেলাশাসক  
পশ্চিম বর্ধমান
- ২) মহকুমা শাসক  
দুর্গাপুর
- ৩) ভূমি ও ভূমি রাজস্ব আধিকারিক  
কাঁকসা
- ৪) আই সি, কাঁকসা থানা
- ৫) কর্মাধক্ষ্য, বন ও ভূমি  
কাঁকসা পঞ্চায়েত সমিতি

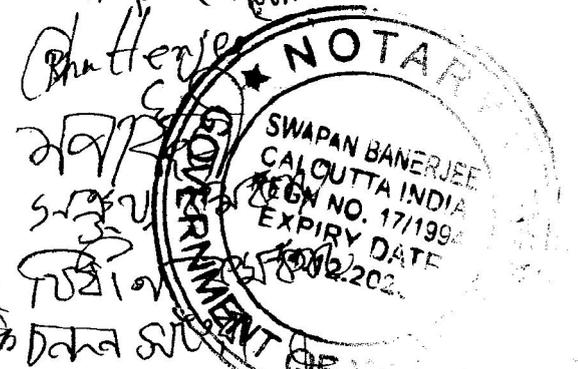
প্রদেয়

RONJON MONDAL  
Tannu Das  
Prakash Das.  
Bijay Dhibar  
Ashak Dhibar  
Badi Dhibar  
Prasad Chatterjee  
Ambar Ghose  
Dhinku  
Upad Lohar  
উপায় লোহার

বিনীত

এলাকাবাসির পক্ষে

বিনয় কান্ত মুন্ডা  
বিনয় কান্ত মুন্ডা  
গোবিন্দ শাহু  
রাহুল শাহু



30A

To,  
The Block Development Officer,  
Kanksa Block, P.O. Panagarh Bazar,  
District West Burdwan,  
Pin- 713148.

Sub: Appeal for legal action against repeated filling up of public ponds in violation of lock down rules and disregard for environmental balance.

Respected Sir,

We the undersigned are the residents of the Village Prayagpur and adjacent area situated with Trilokchandrapur Panchayat under Kanksa Block within Durgapur Sub-Division in the District of West Burdwan.

We would like to inform you that at the entrance of the Prayagpur village, beside G.T. Road, opposite to Kalimata Sangha, there is a pond named ""Kanki"" which is used by the public for daily purposes. The said pond is lying under Dag no. 523, khatian no. 3421, J.L. No. 88, under Mouza Prayagpur.

Apart from being used for daily purposes, the pond is of immense important in maintaining the ecological balance of the area by draining the accumulated rainwater, when the pond was getting started to be filled up for the first time in 2016, the evil attempt was stopped due to the resistance by the people of the area.

The owner of the said pond is Hardiyal Singh, alias Naata, son of Late Harjit Singh, address: Rajbandh, District West Burdwan. On 02.06.2021 and 05.06.2021 he started refilling the pond in broad day-light ignoring the current lockdown rules police and administrative restrictions and objections from local residents.

Filling of the pond was stopped with the objections of the local people and with the help of the local police and administration.

30B

We are appealing for exemplary punishment against the pond owner for repeatedly filing the same pond. We hope you will consider our appeal with sympathy and make us obliged.

Yours faithfully,

Sd/-

Date-08.06.2021

Copy Forward of:

- i. District Magistrate of West Bardwan
- ii. Sub- Division office Durgapur;
- iii. Land And Land Revenue Department, Kansha;
- iv. Inspector-In-Charge, Kansha, Police Station;
- v. In-Charge, Land And Forest,

Kansha Payanchayet Saniti Prakash Das

1. Bojoy Mandal
2. Tanmoy Das
3. Prakash Das
4. Bijoy Dhibar
5. Ashok Dhibar
6. Illegible
7. Pranab Chakraborty
8. Amar Ghoroi
9. Illegible
10. Utpal Lohar
11. Uttam Pramanik
12. Illegible
13. Bipaltarn Mukherjee
14. Bishal Dhibar,
15. Hari Bauri,
16. Akash Lohar,
17. Rahul Porel,
18. Ineligible,
19. Illegible,
20. Sanjoy Karmakar,
21. Bidhan Karmakar,
22. Chandan Santra,
23. Raj Sahani

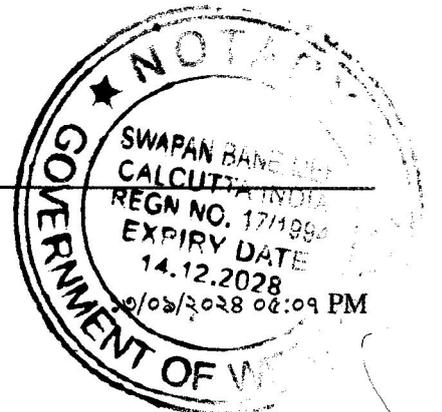


পশ্চিমবঙ্গ সরকার  
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ  
-দাগের তথ্য-

জেলা- পশ্চিম বর্ধমান	ব্লক- কাঁকসা	[২৩০৩০০৮৮]
মৌজা- প্রয়াগপুর	জে.এল.নং- ০৮৮	খালা- কাঁকসা
দাগ নং- ৫২৩	শ্রেণী- পুকুর	জমির পরিমাণ(এ)- ০.৯৯
সাবেক দাগ নং- ৫২৩		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
১০৫১	পুকুর	০.০৪৬৯	০.০৮	মদিনা খাতুন স্বামী-আব্দুল আজিজ সাং-পানাগড় বাজার	
১০৫৬	পুকুর	০.১০০০	০.১০	প্রভাস কুমার দাস পিতা-অতুল কৃষ্ণ সাং-পানাগড় গ্রাম	
১৩৮৮ ①	বাগ	০.১২৫০	০.০৮	গুরুগতি দাস পিতা-করুণাময় সাং-প্রয়াগপুর	
১৪৫৮	পুকুর	০.০৮২০	০.০৫	মুনির আহম্মদ সেখ পিতা-নজর মহম্মদ সাং-কাঁকসা	
১৪৭৫	পুকুর	০.০০৩২	০.০০	সহিদা বিবি স্বামী-মহম্মদ কাইউম আনসারি সাং-নিজ	
১৫০৬	পুকুর	০.০০০১	০.০০	বসির আহমেদ পিতা-নজর মহম্মদ সাং-কাঁকসা	
১৫৫৩	পুকুর	০.০২৯৩	০.০৩	সাগীর আহম্মদ পিতা-নজর সাং-কাঁকসা মোগলাপাড়া	

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পশ্চিমবঙ্গ সরকার  
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ  
-দাগের তথ্য-



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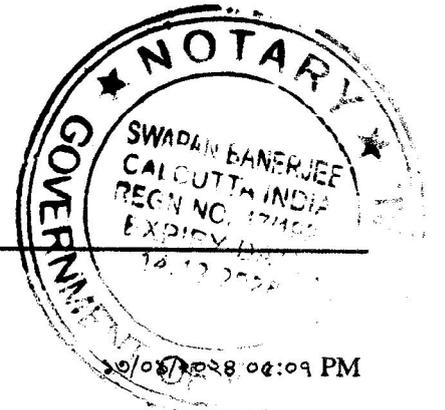
জেলা- পশ্চিম বর্ধমান  
মৌজা- প্রয়াগপুর  
দাগ নং- ৫২৩  
সাবেক দাগ নং- ৫২৩

ব্লক- কাঁকসা  
জে.এল.নং- ০৮৮  
শ্রেণী- পুকুর

থানা- কাঁকসা  
জমির পরিমাণ(এ)- ০.৯৯

[২৩০৩০৮৮]

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
১৫৫৪	পুকুর	০.০০৯৯	০.০১	হাকীকুল নেসা বিবি . স্বামী-সাগীর সাং-কাঁকসা মোল্লাপাড়া	✓
১৯৫১ ২	বাস্ত	০.০০০৩	০.০০	বংশীধর দাস পিতা-হাবু সাং-নিজ	✓
১৯৫২ ৩	বাস্ত	০.০০২৫	০.০০	সূর্য্যে নারায়ন দাস পিতা-লক্ষী নারায়ন সাং-নিজ	✓
✓ ১৯৫৪ ৫	বাস্ত	০.০৮৩৩	০.০৮	মত্যানারায়ন দাস পিতা-লক্ষীনারায়ন সাং-নিজ	✓
২৪০০	পুকুর	০.০২৫০	০.০৩	সকিনা বেগম . স্বামী-মহঃ রহমতুল্লা সাং-পানাগড়	✓
২৪০১	পুকুর	০.০২৫০	০.০২	মহঃ নিজামতুল্লা খান পিতা-রহমতুল্লা সাং-পানাগড়	✓
২৪০২	পুকুর	০.০২৫০	০.০৩	মহঃ সাহেমাতুল্লা খান পিতা-মহঃ রহমতুল্লা সাং-পানাগড়	✓



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পশ্চিমবঙ্গ সরকার  
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ  
-দাগের তথ্য-



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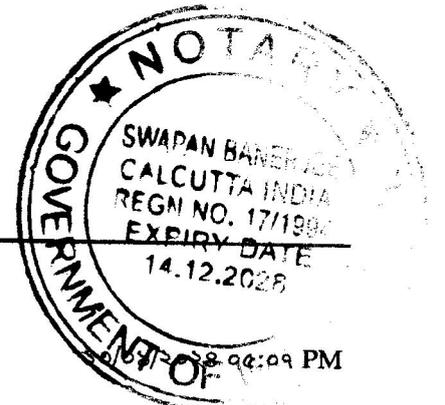
জেলা- পশ্চিম বর্ধমান  
মৌজা- প্রয়াগপুর  
দাগ নং- ৫২৩  
সাবেক দাগ নং- ৫২৩

ব্লক- কাঁকসা  
জে.এল.নং- ০৮৮  
শ্রেণী- পুকুর

খানা- কাঁকসা  
জমির পরিমাণ(এ)- ০.৯৯

[২৩০৩০৮৮]

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
২৪০৩	পুকুর	০.০২৫০	০.০২	মহঃ সুমিয়ানতুল্লা খান পিতা-মহঃ রহমতুল্লা সাং-পানাগড়	
৩১৮২ ৫	বাস্ত	০.০১৯৬	০.০২	রাজু আইচ পিতা-বাবুল সাং-চাদপুর বৃন্দবুদ	
৩১৮৩ ৬	বাস্ত	০.০১৯৫	০.০২	বাবলু আইচ পিতা-নরেন্দ্রনাথ সাং-নিজ	
৩৪২১ ৭	বাস্ত	০.১০০০	০.১০	হরদিয়াল সিং পিতা-সর্দার নসিব সিং সাং-নিজ	
৪১৩৮	পুকুর	০.০৮২০	০.০৫	মুনির আহমেদ পিতা-নজর মহম্মদ সাং-নিজ	
৪৮১৯ ৭	বাস্ত	০.০২০২	০.০২	আনিশা বেগম স্বামী-সাহানাভুল্লা খান সাং-নিজ	
৪৮৫০ ৪	বাস্ত	০.০৪০৪	০.০৪	রামরূপ রায় পিতা-গুণধর রায় সাং-নিজ	



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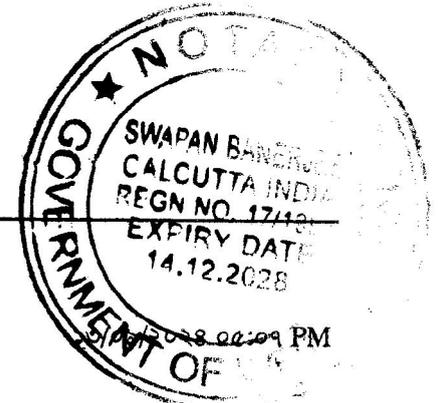
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সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ  
-দাগের তথ্য-



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জেলা- পশ্চিম বর্ধমান ব্লক- কাঁকসা [২৩০৩০৮৮]  
মৌজা- প্রয়াগপুর জে.এল.নং- ০৮৮ থানা- কাঁকসা  
দাগ নং- ৫২৩ প্রেনী- পুকুর জমির পরিমাণ(এ)- ০.৯৯  
সাবেক দাগ নং- ৫২৩

খতিয়ান নং	প্রেনী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৪৮৫৯	১০ বাস্তু	০.০৪০২	০.০৪	অমৃতা নাগ স্বামী-রামরূপ সাং-পানাগড় বাজার কাঁকসা ব্লক পশ্চিম বর্ধমান	
৪৮৭৩	H বাস্তু	০.০২২৭	০.০২	মহ সাহানাভুল্লা খান পিতা-মহ রহমতুল্লা সাং-নিজ	Burley
৫৩৯৮	পুকুর	০.৫০০০	০.০৫	আব্দুল রাজা পিতা-আজিজ সাং-নিজ	
৫৪১৮	পুকুর	০.০১৯৫	০.০২	মেহমুদ আনসারী পিতা-কাইউম আনসারী সাং-নিজ	
৫৫৪২	১২ বাস্তু	০.০৮০৮	০.০৮	স্বালেহা বানু স্বামী-আব্দুল রাজা সাং-নিজ	
৫৫৬৩	পুকুর	০.০১৬৪	০.০২	সামসুল আনসারী পিতা-কাইউম সাং-নিজ	
৫৬৬২	পুকুর	০.০৫০৫	০.০৫	নাজ পারভীন স্বামী-মহম্মদ মুস্তাকিম সাং-নিজ	



Fees Received :: Application Fee:Rs. 10.00, Authentication Fee:Rs. 10.00, Total fee:Rs. 20.00 , Copy No.:2593

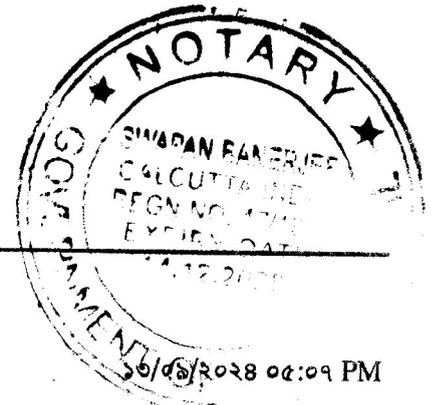
পশ্চিমবঙ্গ সরকার  
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ  
-দাগের তথ্য-



35

জেলা- পশ্চিম বর্ধমান  
ব্লক- কাঁকসা  
মৌজা- প্রয়াগপুর  
জে.এল.নং- ০৮৮  
দাগ নং- ৫২৩  
শ্রেণী- পুকুর  
থালা- কাঁকসা  
জমির পরিমাণ(এ)- ০.৯৯  
সাবেক দাগ নং- ৫২৩

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৫৮৪৯	১/ বাস্তু	০.০২০০	০.০২	মহ সুফিয়ানতুল্লা পিতা-রহমতুল্লা সাং-নিজ	
৫৮৫৩	১/ বাস্তু	০.০২২৮	০.০২	মহ নিয়ামতুল্লা খান পিতা-রহমতুল্লা সাং-নিজ	
৬০২৪	পুকুর	০.০৩০৪	০.০৩	এম ডি রাইস আহমেদ পিতা-সাগির সাং-নিজ	
		১.৬৬৭৫	১.১৩		



Fees Received :: Application Fee:Rs. 10.00, Authentication Fee:Rs. 10.00, Total fee:Rs. 20.00 , Copy No.:2593

## Government of West Bengal

35A

## Land &amp; Land Reforms Department

## Plot information

District: Pachim Burdwan

Block: Kanksa

Mouza: Prayagpur

J.L. No. 088

Police Station: Kanksa

Dag No. 523

Class: Pond

Land Area: 0.99

Earlier Dag No. 523

Khatian	Class	Area	Area Measurement	Owner Details
1051	Pond/Water Body	0.0469	0.08	Madina Khatun, W/o Abdul Ajez
1056	Pond/Water Body	0.1000	0.10	Pravash Kumar Das, S/O- Late Atul Krishna Das
1388	Land	0.1250	0.08	Gurugoti Das, S/O- Korunamoy Das
1458	Pond/Water Body	0.0820	0.05	Munir Ahammad Sekh, S/O- Najar Mohammad
1475	Pond/Water Body	0.0032	0.00	Sahida Bibi, W/O- Mahammad Kaium Ansary
1506	Pond/Water Body	0.0001	0.00	Basir Ahamed, S/O- Najar Mahammad
1553	Pond/Water Body	0.0293	0.03	Sagir Ahammad, S/O- Najar Muhhamad
1554	Pond/Water Body	0.0099	0.01	Hakikkul Nesa Bibi, W/O- Sagir,
1951	Land	0.0003	0.00	Banshidhar Das, S/O- Habu
1952	Land	0.0025	0.00	Suryanarayan Das, S/O-Laxminarayan Das
1954	Land	0.0833	0.08	Styanarayan Das, S/O- Laxminaran Das
2400	Pond/Water Body	0.0250	0.03	Sakina Begam, W/O- Md. Rahamatulla,
2801	Pond/Water Body	0.0250	0.02	Md. Nijamotulla, S/O- Rahamatulla,

Government of West Bengal  
Land & Land Reforms Department

358

Plot information

District: Pachim Burdwan

Block: Kanksa

Mouza: Prayagpur

J.L. No. 088

Police Station: Kanksa

Dag No. 523

Class: Pond

Land Area: 0.99

Earlier Dag No. 523

2802	Pond/Water Body	0.0250	0.03	Md. Sahematulla Khan, S/O- Md. Rahamatulla
2403	Pond/Water Body	0.0250	0.02	Md. Sumiyantulla Khan, S/O- Md. Rahamut
3182	Land	0.0196	0.02	Raju Aich, S/O- Babul Aich
3183	Land	0.0195	0.02	Bablu Aich, S/O- Narendranath
3421	Land	0.1000	0.10	Hardial Singh, S/O- Sardar Nasib Singh,
4138	Pond/Water Body	0.0820	0.05	Munir Ahamad, S/O-Najar Muhammad
4819	Land	0.0202	0.02	Anisha Begum, W/O Sahauatulla Khan,
4850	Land	0.0404	0.04	Ramrup Roy, S/O- Gunadhar Roy,
4859	Land	0.0402	0.04	Amrita Nag, W/O- Ramrup
4873	Land	0.0227	0.02	Md. Sahanatulla Khan, S/O Md. Rahamatulla,
5398	Pond/Water Body	0.5000	0.05	Abdul Raja, S/O Aziz
5418	Pond/Water Body	0.0195	0.02	Mehamud Ansari, S/O Kaium Ansari,
5542	Land	0.0808	0.08	Sahela Banu, W/O Abdul Raja,
5563	Pond/Water Body	0.0164	0.02	Samsul Ansari, S/O Kaium
5662	Pond/Water Body	0.0505	0.05	Naz Parvin, W/O Md. Mustakim
5841	Land	0.0200	0.02	Sufiantulla, S/O Rahamatulla

Government of West Bengal  
Land & Land Reforms Department

350

Plot information

District: Pachim Burdwan

Block: Kanksa

Mouza: Prayagpur

J.L. No. 088

Police Station: Kanksa

Dag No. 523

Class: Pond

Land Area: 0.99

Earlier Dag No. 523

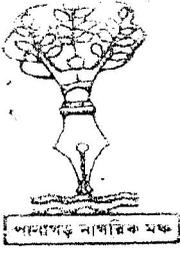
5853	Land	0.0228	0.02	Md. Niyamtulla Khan, S/O Rahamatulla
6024	Pond/Water Body	0.0304	0.03	Md. Rize Ahamed, S/O Sagir Ahamed,
		1.6675	1.13	



36A

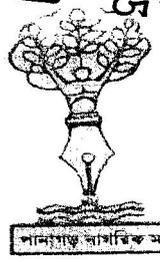
High Court Form No. (M) 55 CIVIL (M) 30 CALCUTTA

Serial No & Date (1)	Name & Residence Applicant (2)	Name of information Required (3)	Date on which information in to be ready (4)	Signature of Officer receiving the application (5)	Remarks (6)
09.06.1994	Monoranjan Dhibar, Care of Ashok Kumar Singha Panagarh Bazar	District – Burdwan P.S. Kanksa Mauza Prayagpur / 88 Dag No. 523 R.S.			523 - Pond – 1, 99 Kalipur for public me Puddle – 269 Kalipodo Dhibor, Son of Makhan Chandra



# পানাগড় নাগারিক মঞ্চ

Annexure - 'G'



37

পরিবেশ ও সমাজকল্যাণ বিষয়ক একটি মঞ্চ

পানাগড়।। পানাগড় বাজার।। পশ্চিম বর্ধমান।। পিন - ৭১৩১৪৮

যোগাযোগ : ৯৪৩৪৩৫০০৯৪, ৯৩৭৮৩৬০২২৯, ৯৩৩৯৪০৯৫১৯, ৯৪৩৪২২৪৪৪৪

তারিখ: ২৯/০৭/২০২৪

TO.

ADM LR

Asansol, Paschim Bardhaman

বিষয় : পরিবেশের ভারসাম্য রক্ষার স্বার্থে, সর্বসাধারণের ব্যবহার্য পুকুর ভরাট করে নির্মান কাজের উদ্দেশ্যে, অসৎ উপায়ে, পুকুরকে বাস্তুতে পরিনত করার বিরুদ্ধে প্রশাসনিক তদন্তের জন্য আবেদন।

মাননীয় মহাশয়,

আপনার কাছে বিনীত নিবেদন এই যে আমরা কাঁকসা, পানাগড়, প্রয়াগপুর গ্রাম ও তৎসংলগ্ন অঞ্চলের বাসিন্দা, পঞ্চায়েত - ত্রিলোকচন্দ্রপুর, থানা - কাঁকসা, জেলা - পশ্চিম বর্ধমান। আপনার অবগতির জন্য জানাই যে পুরানো জি.টি. রোডের পাশে প্রয়াগপুর গ্রাম সংলগ্ন, মৌজা - প্রয়াগপুর, জে. এল.নম্বর - ৮৮, দাগ নম্বর - ৫২৩, শ্রেণি - সর্বসাধারণের ব্যবহার্য পুকুর, পরিমান : ০.৯৯ একর, যৌথ মালিকানাধীন এই পুকুরটির অন্যতম অংশীদার সত্যনারায়ন দাস, পিতা - স্বর্গীয় লক্ষীনারায়ন দাস, নিবাস - প্রয়াগপুর (পানাগড়), থানা - কাঁকসা, জেলা - পশ্চিম বর্ধমান। উক্ত ব্যক্তি ০.০৮০০ একর পরিমান পুকুরের অংশের চরিত্র পরিবর্তন করে বাস্তুতে রূপান্তরিত করেছে। এই ক্ষমিত চরিত্র কিভাবে পরিবর্তন হল তার তদন্ত চাইছি। কারণ পুকুরটিকে বাস্তু দেখিয়ে উক্ত ব্যক্তি, সত্যনারায়ন দাস, পুকুর বুজিয়ে, নির্মান কাজ করবার উদ্দেশ্যে স্থানীয় বাসিন্দাদের ভীতি প্রদর্শনসহ নানা অসৎ পন্থা অবলম্বন করেছে। প্রয়াগপুর মৌজার, ৫২৩ দাগের এই জলাশয়টি ইতিপূর্বে দু-বার মাটি-ছাই ফেলে ভরাট করবার চেষ্টা হয়েছে। ১০/১১/২০১৬, ২৫/১১/২০১৬ এবং লকডাউনের সময় ০৮/০৬/২০২১ তারিখে এই ভরাটের বিরুদ্ধে স্থানীয় বাসিন্দাদের অভিযোগের ভিত্তিতে স্থানীয় প্রশাসন ভরাট বন্ধ করে অভিযুক্ত ব্যক্তিদের ছাই-মাটি তুলে পুকুরটিকে পূর্বাবস্থায় ফিরিয়ে দিতে বাধ্য করেছে। অতএব শতাব্দী প্রাচীন পুকুরটি কিভাবে বাস্তুতে পরিনত হল তা তদন্ত করে, পুকুর ভরাট বন্ধে প্রশাসনিক উদ্যোগ গ্রহন করে দোষী ব্যক্তিদের বিরুদ্ধে উপযুক্ত আইনি ব্যবস্থা গ্রহনের আবেদন জানাচ্ছি।

প্রতিলিপি যুক্ত হল :

- (১) পুকুরের পর্চা
- (২) পুকুর ভরাটের বিরুদ্ধে পূর্বের আবেদন

Copy To :

1. DM, Paschim Bardhaman
2. SDLRO, Durgapur, Paschim Bardhaman
3. BL & LRO, Kanksa, Paschim Bardhaman
4. BDO, Kanksa, Paschim Bardhaman
5. IC, Kanksa Police Station, Paschim Bardhaman
6. President, Paribesh Akademy chandaunagar, Hooghly.
- ফ. ADPC, Kanksa.

Receive  
Not Contents are not verified  
C. Chatterjee  
Receiving Clerk  
Paschim Bardhaman  
04/10/2024

NOTARY  
SWAPAN BANERJEE  
CALCUTTA  
REG. NO. 17/1980  
EXPIRY DATE  
12.12.2028

Pranab Chakraborty  
Nura-Alam  
M. Ulicky



50) সুব্রহ্মণ্য

51) সুব্রহ্মণ্য

52) লালু মাঝি

53) লেউল পরামণিক

54) সঙ্কিব = মাল্লিক

55) বনজন ডাল

56) Gowanga Dal

57) Biplab Paramanik

58) Sambhu ~~Bag~~ Bag

59) বাবু মজুমদার

60) Kalu Chhavi

61) বাবু মজুমদার

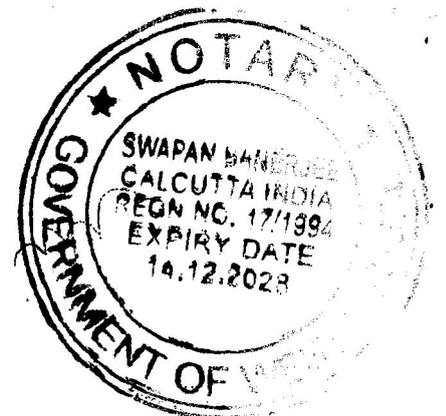
62) গণেশ মাঝি

63) বসুদেব মাঝি

64) Rohul matu

65) Bidhan Dal

66) Joy Prakash Roushit.



# Panagarh Nagarik Mancha,

A forum for environment and social welfare, Panagarh, Panagarh Bazar, West Burdwan, Pin - 713148

39A

Date: 23.09.2024

To,  
The ADM LR,  
Asansol, Paschim Bardhaman.

Subject- Appeal in the interest of preserving the balance of the environment, an administrative investigation in being requested against the filling of a pond public in dishonest way construction purpose and conversion of the pond into a Bastu.

Respected sir,

We are the resident of the Konksa, Panagarh, prayagpur gram panchayat and adjacent areas, under trilob chadrapur panchayet, P.S. Kanksa, District- west bradwan, we would like to inform you that there is a pond for public use, meaning 0.99 acres, lying, adjacent to Prayagpur village beside the old G.T. Road, Satyanarayan Das is one of the co-shares of thin jointly awned pond. Son of Laxminarayan Das, a resident of Prayagppur(panagarh), P.S.kanksa, District – west Bardwan, the said person has changed the character of of 0.8000 acre portion of the pond and converted it into vastu. We want an investigation into how the character of the land has been changed. Because, that person Satyanarayan Das for the purpose of carrying out construction work by filling it up and exhibiting it as a vastu land is resorting to various dishonest was including intimidating the local residents. Previously, the waterbody under dag no. 523 of Prayagpur Mouza has been attempted to be filled up twice before with sand and ashes in 10<sup>th</sup> November 2016 and 25<sup>th</sup> November 2016 and during the lock down on 8<sup>th</sup> June 2021 boned on the complaints of the local residents against the filling, the local residents administration stopped the filling and forced the accused to remove the ashes and soil and return the pond to its original conditions.

Hence, we pray before you that an investigation be conducted into how the century old pond has been converted into vastu and administrative initiatives be taken to stop filling of the pond and appropriate legal action should be taken against the guilty parties.

Your Faithfully,

Sd/-

The local Residents

a) Ashok Dhibar

# Panagarh Nagarik Mancha,

A forum for environment and social welfare, Panagarh, Panagarh Bazar, West Burdwan, Pin - 713148

39 B

- b) Bimol Dhibar
- c) Pranab Chakraborty
- d) Nura Alam
- e) Illegible
- f) Nilima Mete
- g) Lala ghorui
- h) Tinku Mallik
- i) Sumata Parel
- j) Budhan (illegible)
- k) Kartik Dhibar
- l) Illegible
- m) Maqbul Dafadar
- n) Saddam Hossain
- o) Sanjib Pramanik
- p) Illegible
- q) Kalyani Mete
- r) Biplab Pramanik
- s) Tanu
- t) Bappa Ta
- u) Shivani Dhibar
- v) Haru Porel
- w) Uttam Bag
- x) Rajani Dhibar
- y) Illegible
- z) Dayamay Dhibar
- aa) Madhabi Ghorui
- bb) Susmota Ghorui
- cc) (Illegible)
- dd) Mantu Dhibar
- ee) Bilu Dhibar
- ff) Milan Dey
- gg) Akshay Dey
- hh) Jeet (illegible)
- ii) M.D. Asman
- jj) Raja Hazra
- kk) Ashish Pal
- ll) Manaj Pramanik
- mm) Sadhan Ghorui
- nn) Illegible
- oo) Parul Pakra

# Panagarh Nagarik Mancha,

A forum for environment and social welfare, Panagarh, Panagarh Bazar, West Burdwan, Pin - 713148

39c

pp) Rana Pramanik  
qq) Illegible  
rr) Tapan Dhibar  
ss) Illegible  
tt) Mintu Ghorui  
uu) Bapi Lohar  
vv) Illegible  
ww) Kishor Kharte  
xx) Mintu Raut  
yy) Sanjoy Pramanik  
zz) Mural Sautra  
aaa) Budhan Mullik  
bbb) Lalu Majhi  
ccc) Leul Pramanik  
ddd) Sanjib Mallik  
eee) Ranjan Dal  
fff) Gauranga Dal  
ggg) Biplab Pramnaik  
hhh) Sambhu Bag  
iii) Babu Ghorui  
jjj) Kalu Ghorui  
kkk) Rajkumar Mete  
lll) Ganesh Sautra  
mmm) Basudev Mete  
nnn) Rahul Mete  
ooo) Bidhan Dal  
ppp) Joy Prakash Rakshit

Copy annexed herein: -

1. Porcha of the pond.
2. Previous petition against the filling of pond.

Copy to: -

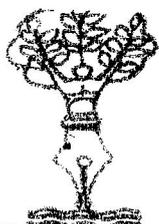
1. DM Paschim Bardhwan.
2. SDLRO Durgapur, Paschim Bardhwan.
3. BL & LRO kanksa, Paschim Bardhwan.
4. BDO kanksa, Paschim Bardhwan.
5. I.C. kanksa police station, Paschim Bardhwan

## Panagarh Nagarik Mancha,

A forum for environment and social welfare, Panagarh, Panagarh Bazar, West Burdwan, Pin - 713148

39D

6. President, Praribesh Academy Candannagar, Hooghly.
7. ADPC Kanksa.



# পানাগড় নাগারিক মুখ



40

পরিবেশ ও সমাজকল্যাণ বিষয়ক একটি মুখ

পানাগড়। পানাগড় বাজার। পশ্চিম বর্ধমান। পিন - ৭১৩১৪৮

যোগাযোগ : ৯৪৩৪৩৫০০৯৪, ৯৩৭৮৩৬০২২৯, ৯৩৩৯৪০৯৫১৯, ৯৪৩৪২২৪৪৪৪

পুত্রি

মাননীয় প্রদীপ মজুমদার

পঞ্চায়েত মন্ত্রী

পশ্চিমবঙ্গ সরকার

তারিখ : ২৭/১০/১৮

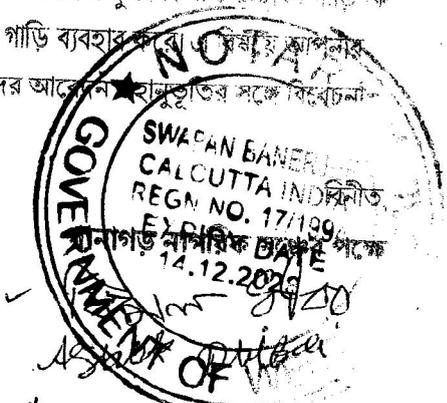
বিষয় : নির্মাণ কাজের উদ্দেশ্যে বেআইনিভাবে পুকুর ভরাট এবং পুকুরের চরিত্র পরিবর্তন করে বাস্তবতে পরিবর্তন করবার প্রতিবাদে  
সম্প্রদায়িক মতামতকে কালিমালিপ্ত করতে ভীতি প্রদর্শনসহ সদস্যদের মিথ্যা মামলায় জড়িয়ে হেনস্থা করার কাজে জড়িত দোষী ব্যক্তিদের  
বিরুদ্ধে প্রশাসনিক ব্যবস্থা গ্রহণের জন্য আবেদন।

মাননীয় মহাশয়,

পানাগড় নাগরিক মুখের পক্ষে আপনার কাছে বিনীত নিবেদন এই যে পানাগড় নাগরিক মুখ, পরিবেশ ও সমাজকল্যাণ বিষয়ক  
একটি অরাজনৈতিক মুখ। এই মুখ পরিবেশের ভারসাম্য রক্ষায় পুকুর ভরাট বন্ধের বিরুদ্ধে দীর্ঘদিন যাবৎ এই অঞ্চলে জনসচেতনতা গড়ে  
তোলার লক্ষ্যে নানাভাবে কাজ করে চলেছে। এই কাজ করতে গিয়ে এই মুখ কার্যত এক শ্রেণির জমি মালিকদের আক্রমণের  
লক্ষ্যবস্তুতে পরিণত হয়েছে। আপনার অবগতির জন্য জানাই যে পুরোনো জি.টি. রোডের পাশে প্রয়াগপুর গ্রাম সংলগ্ন, মৌজা -  
প্রয়াগপুর, জে. এল. নম্বর - ৮৮, দাগ নম্বর - ৫২৩, শ্রেণি - সর্বসাধারণের ব্যবহার্য পুকুর, পরিমাণ - ০.৯৯ একর, শতাব্দী প্রাচীন, যৌথ  
মালিকানাধীন এই জলাশয়টি ইতিপূর্বে ২০১৬ এবং ২০২১ সালে ২ বার মাটি-ছাই ফেলে ভরাট করার চেষ্টা হয়েছে। এই ভরাটের বিরুদ্ধে  
স্থানীয় বাসিন্দাদের অভিযোগের ভিত্তিতে স্থানীয় প্রশাসন ভরাট বন্ধ করে। এই ভরাটের কাজে যুক্ত ছিলেন পুকুরের অন্যতম অংশীদার  
সত্যনারায়ন দাস, পিতা - স্বর্গীয় লক্ষীনারায়ন দাস, নিবাস - গ্রাম প্রয়াগপুর, জেলা - পশ্চিম বর্ধমান। এই সত্যনারায়ন দাস নামের ব্যক্তিটিই  
৫২৩ দাগ নম্বরের পুকুরটি বেআইনিভাবে বাস্তবতে পরিণত করে, পুকুর ভরাট করে নির্মাণকার্যের পথ বাধামুক্ত করতে উদ্দেশ্য  
প্রণোদিতভাবে পানাগড় নাগরিক মুখের পরিবেশ বিষয়ক কাজকে স্তব্ধ করে দেবার জন্য মুখ ও তার কয়েকজন সদস্যকে ভীতি  
প্রদর্শনসহ তাদেরকে মিথ্যা মামলায় জড়িয়ে হেনস্থা করেছে। এইরকম অনৈতিক কাজে পেছনে থেকে পূর্ণ সহযোগিতা করছে কীকসা  
সমান্তরিত্ব পুলিশ পদে কর্মরত তার পুত্র সুমন দাস। এই সুমন দাসের কাজকর্মে স্থানীয় মানুষ নানা ভাবে অসন্তুষ্ট। স্থানীয় মানুষদের  
স্বাধীন পুলিশ পদে নিযুক্ত একজন ব্যক্তি নিজস্ব কাজে বা কর্মরত অবস্থায় পুলিশের সিটকার লাগানো দু-চাকা বা চার চাকা গাড়ি কি  
ব্যবহার করতে পারে? ব্যক্তিগত কাজ বা কর্মরত অবস্থায় সুমন দাস পুলিশের সিটকার লাগানো গাড়ি ব্যবহার করে এ বিষয় আপনার  
দৃষ্টি আকর্ষণ করছি। সমস্ত বিষয়টি আপনার নজরে এনে সাহায্য প্রার্থনা করছি। আশা করি আমাদের আবেদন বাস্তবতে পরিণত  
করে বাস্তব করতে পারবেন।

সংযোজন করা হলো :

- (১) পুকুরের পর্চা
- (২) আগের পুকুর ভরাটের অভিযোগপত্র



Pranab Das  
Milan Ghosh

অরুণ হায়াত

- 6) অক্ষয় ধীর
- 7) Ghandhi Paramanik
- 8) মানিক ডাল
- 9) অক্ষয় ধীর
- 10) Basu paramanik
- 11) লেডেল ডাল
- 12) মোহন ডাল
- 13) কান্তিক দাস
- 14) মঙ্গল পরামণিক
- 15) Durjo Ghandhi
- 16) মুকুল গাভে
- 17) Busto Santra
- 18) Santos Mahato
- 19) Dhananjoy Raha
- 20) কালি মেঠে
- 21) দেবু দাস
- 22) Prabir Gosai
- 23) উজ্জল পরামণিক
- 24) কান্তিক দাস

- 25) Joy mukherjee 41
- 26) Gouyang Dal
- 27) অক্ষয় পরামণিক
- 28)
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# PANAGARH NAGARIK MANCHA,

41A

A forum for environment and social welfare, Panagarh, Panagarh Bazar, West Burdwan, Pin - 713148

Date – 21/10/2024

To,  
The Hon'ble Pradip Majumder,  
Minister of Panchayat,  
Government of West Bengal.

Sub: Appeal to take administrative action against the guilty parties involved in the illegal filling up of pond for construction purposes and intimidation and harassment of members by threatening and smearing the Nagarik Mancha which is protesting against the changing of character of the pond and filling up of it.

Respected Sir,

The Panagarh Nagarik Mancha would humbly submit before you that the Panagarh Nagarik Mancha is a non-political platform for environmental and social welfare. This platform has been working in various ways to raise public awareness in the region for a long time against the filling up of ponds to protect the balance of the environment. In doing this work the platform has practically become the target of outrage of a class of land mafia. For your kind information, it is stated that, the jointly owned centuries old pond is lying adjacent of Prayagpur village beside old G.T. Road, under Mouja Prayagpur, J.L. No. 88, Dag No. 523, which is for public use, measurement 0.99 acre, and there have been two previous attempts in 2016 and 2021 to fill up the pond with soil and ash. The local administration stopped filling based on complaints from local residents against this filling. Satyanarayan Das, son of Late Laxminarayan Das, a resident of Prayagpur Village, District West Burdwan who is one of the co-sharers of the pond was involved in this filling work. This person named Satyanarayan Das illegally converted the pond under Dag no. 523 into vastu, filled the pond and purposefully obstructed the environment related works of the Nagarik Mancha in order to clear the way for construction work by intimidating the Nagarik Mancha and some of its members and harassing them by implicating them in false cases. His son suman Das, who is working as a village police officer of Kanksa police station is giving full support from behalf in this immoral act. Local people are dissatisfied with the deeds of this Suman Das in many ways. Local residents are raising question that can a person appointed as a Village Police use a two-wheelers or four-wheelers

# PANAGARH NAGARIK MANCHA,

41B

A forum for environment and social welfare, Panagarh, Panagarh Bazar, West Burdwan, Pin - 713148

with police stickers for personal use or while on duty? Suman Das uses vehicle with police stickers for personal or while on duty. We draw your attention to this matter. We bring all these matters to your attention and ask for your help. Hopefully you will consider our appeal with sympathy and make us obliged.

Yours faithfully

On behalf of Nagarik Maucha

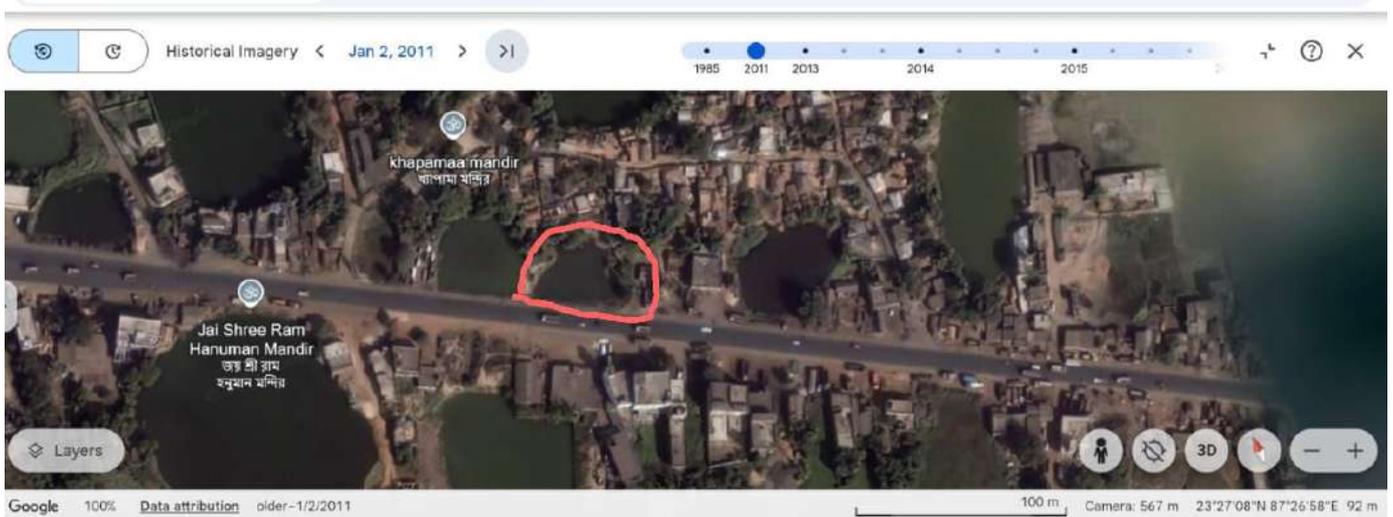
<p>Annexure herein: -</p> <ol style="list-style-type: none"><li>1) Porcha of the land</li><li>2) Previous petition against the filling of pond</li></ol>	<ol style="list-style-type: none"><li>a) Bimal Dhibar</li><li>b) Ashok Dibar;</li><li>c) Prakash Das;</li><li>d) Milan Ghoroi;</li><li>e) Arun Kharat;</li><li>f) Arun Dhibar</li><li>g) Manik Dal</li><li>h) Amar Ghoroi</li><li>i) Bashu Pramanik</li><li>j) Leul Dal</li><li>k) Mohon Dal</li><li>l) Kartik Ghorui</li><li>m) Sanjoy Pramanik</li><li>n) Durjoy Ghorui</li><li>o) Mukul Nete</li><li>p) Buro Santra</li><li>q) Santos Mahato</li><li>r) Dhananjoy Rana</li><li>s) Kali Mete</li><li>t) Debu Das</li><li>u) Prabir Gorai</li><li>v) Ujjwal Pramanik</li><li>w) Kartik Das</li><li>x) Joy Mukherjee</li><li>y) Gouranga Dal</li><li>z) Swapan Pramanik</li></ol>
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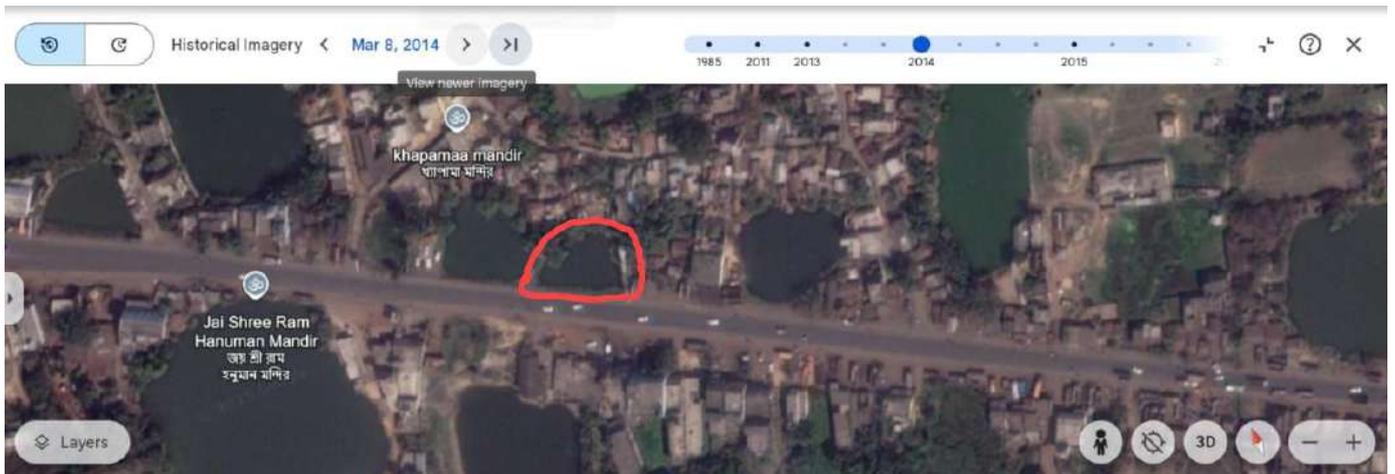
SWAMI BANERJEE  
CALCUTTA INDIA  
REG. NO. 17/1994  
EXPIRY DATE  
14.12.2028  
GOVERNMENT OF WEST BENGAL

Annexure - 'C-I'

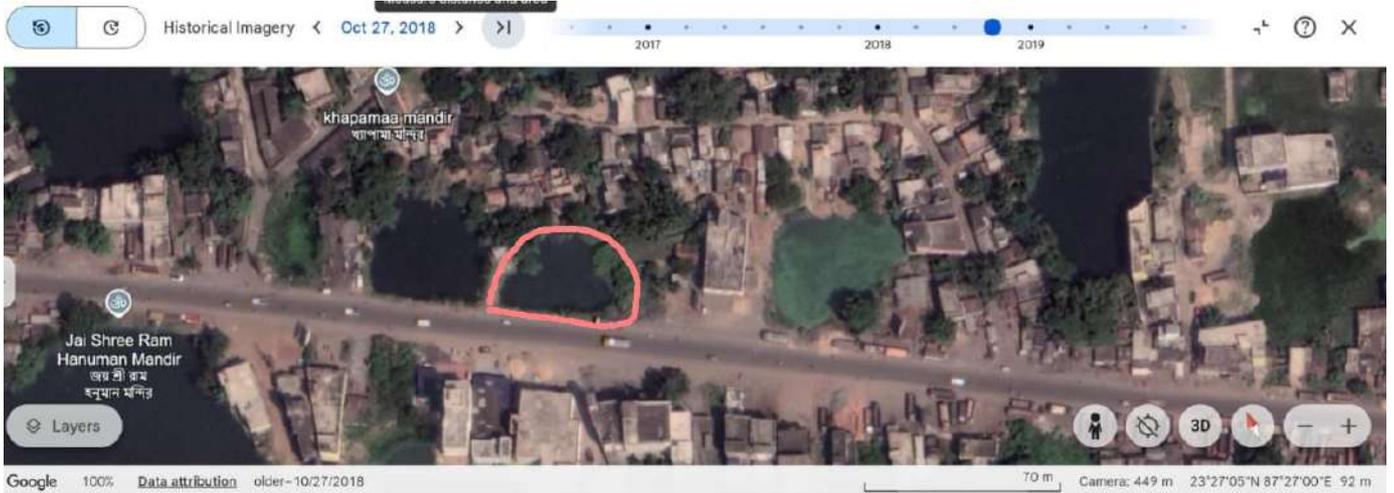
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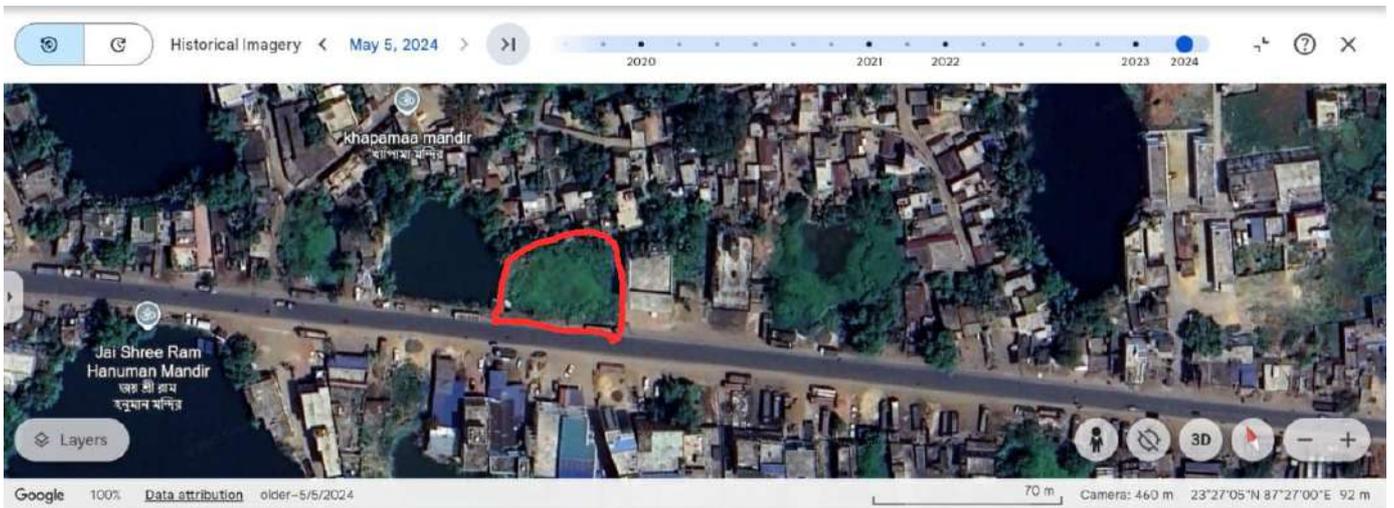
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45



46



PRAKASH DAS

# VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE, KOLKATA BENCH

O.A. No. \_\_\_\_\_ of 2025

In the matter of:  
PRAKASH DAS

... Applicant

Versus

The State of West Bengal & Others

... Respondents

VAKALATNAMA ON BEHALF OF: Applicant

KNOW ALL MEN BY THIS presents that I/We do hereby put and depute in my place and stead Mr. Bikash Shaw, Advocate-on-record to act, Prosecute and defend in the above matter and to do all such acts, and things and pay all such fees and charges in connection therewith as he shall deem necessary and I undertake and promise to pay to the said Advocate -on-record all such costs charges and expenses as they may or shall from time to time suffer, incur or be put to in the premises and shall pay the balance of all costs and charges any expenses (if any) within one month after issue of the allocature.

IN WITNESS WHEREOF I sign and execute this vakalatnama on this 20<sup>th</sup> Day of ~~January~~, 2025  
March

Name of Advocate

Mr. Bikash Shaw, Advocate,  
10, Old Post Office Street,  
4<sup>th</sup> Floor, Room no -107/4,  
Kolkata-700 001

Mobile No. 9999738942

Email id: bikash90999@gmail.com

Enrolment id: WB/954-A1/2014

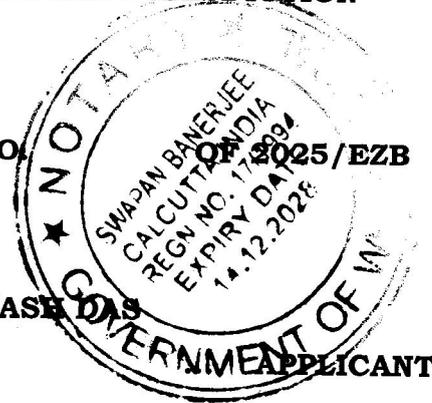
Received the vouchatnama  
from the executant  
Satisfied & Accepted  
by me

 S. Vash Shaw  
Advocate

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL JURISDICTION**

O. A. NO.

**PRAKASH DAS**



**OF 2025/EZB**

**APPLICANT**

**VERSUS**

**STATE OF WEST BENGAL AND  
OTHERS**

**.... RESPONDENTS**

**ORIGINAL APPLICATION**

**Advocate on Record  
Bikash Shaw,  
Advocate, High Court, Calcutta  
10, Old Post Office Street, 4<sup>th</sup> Floor,  
Room No. 107/4, Kolkata-700 001  
Mob No. 9999738942  
Email Id: bikash90999@gmail.com**